**Office of Directorate General of Foreign Trade**
**New Delhi -110011**
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**Para 4.7 Decision**

**MEETING NUMBER** : 8/82-ALC4/2015 **MEETING DATE** : 16.09.2015

Meeting No. 08/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 16.09.2015 but actually held on 21.09.2015 under the **Chairmanship of Dr. S.K. Bansal, Jt. DGFT** in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy.DGFT
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 07/82 was scheduled for 24.07.2015 but actually held on 26.08.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

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| 1 | **Case No.:132/8/82-ALC4/2014** | Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00796/AM15/ | RLA File :04/24/040/00395/AM08/ | Lic.No/Date:0410094357 12.03.2008 | Defer Date:15.10.2015 |
| | **Decision :** The committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case. | | | |

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| 2 | **Case No.:353/5/82-ALC4/2015** | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00493/AM16/ | RLA File :03/95/040/00130/AM11/ | Lic.No/Date:0310575673 24.05.2010 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 3 | **Case No.:14/24/82-ALC4/2010** | Party Name:SAINOR LABORATORIES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00814/AM11/ | RLA File :09/24/040/00210/AM11/ | Lic.No/Date:0910043414 08.09.2010 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 4 | **Case No.:42/20/82-ALC4/2013** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:0910056110 | Defer |

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| | :01/82/050/01028/AM14/ | :09/24/040/00058/AM14/ | 23.05.2013 | Date:15.10.2015 |
| | **Decision :** The committee noted that information called for from the firm is awaited. The Committee accordingly decided to defer the case. | | | |

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| 5 | **Case No.:173/5/82-ALC4/2015** | Party Name:FORACE POLYMERS (P) LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00313/AM16/ | RLA File :05/23/040/00069/AM14/ | Lic.No/Date:0510356983 13.06.2013 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 6 | **Case No.:25/1/82-ALC4/2015** | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01551/AM15/ | RLA File :09/24/040/00152/AM14/ | Lic.No/Date:0910056835 19.07.2013 | Defer Date: |

**Decision :** The committee decided to ratify the in light of the earlier decision taken by NC in its meeting No.05/AM16 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg/kg |
|---|---|---|---|
| 4-FLUORO-a-2-METHYL-1-OXOPROPYL,)-G-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE-INTERMEDIATE FOR ATORVASTATIN)/DKT-3 | 1kg | FLUOROBENZENE | 0.52 |
| | | METHELENE DICHLORIDE (MDC) | 2.00 |
| | | METHYL ISO BUTYRYL ACETATE (MIBA) | 0.76 |
| | | METHANOL | 0.50 |

RA may take further action accordingly.

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| 7 | **Case No.:43/16/82-ALC4/2013** | Party Name:SYMBIOTEC PHARMALAB LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00856/AM14/ | RLA File :56/24/040/00017/AM14/ | Lic.No/Date:5610002765 03.09.2013 | Defer Date:15.10.2015 |

**Decision :** In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/364/2014-PI(Norms) January, 2015, it was decided to call for information from the firm:

1. The mol.wt. of import item shown in the chemical reaction does not match with literature therefore advised to furnish correct information and revise the chemistry.
2. % Yield on molar basis may be furnished based on the actual plant data.
3. Past –production vis-à-vis actual consumption of import item duly certified by Central Excise Authorities.

The Committee accordingly decided to defer the case.

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| 8 | **Case No.:82/23/82-ALC4/2013** | Party Name:DEEPAK NITRITE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01129/AM14/ | RLA File :34/24/040/00212/AM14/ | Lic.No/Date:3410038711 12.12.2013 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 9 | **Case No.:374/5/82-ALC4/2015** | Party Name:SURVIVAL TECHNOLOGIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00514/AM16/ | RLA File :03/95/040/01015/AM14/ | Lic.No/Date:0310775114 20.03.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 10 | **Case No.:92/8/82-ALC4/2015** | Party Name:YASHASHVI RASAYAN PVT.LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00888/AM16/ | RLA File :52/24/040/00055/AM14/ | Lic.No/Date:5210040903 02.04.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 11 | **Case No.:33/8/82-ALC4/2015** | Party Name:METROCHEM API PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00829/AM16/ | RLA File :09/24/040/00035/AM15/ | Lic.No/Date:0910059900 28.04.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/169/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg/kg |
|---|---|---|---|---|
| 2-Chloromethyl-4-(3-methoxy propoxy)-3-methyl pyridine Hydrochloride | 1kg | 1 | 2,3 Dimethylpyridine (2,3 Lutidine) | 1.00 |
| | | 2 | 3-Methoxy-1- propanol | 1.187 |

RA may take further action accordingly.

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| 12 | **Case No.:76/10/82-ALC4/2014** | Party Name:KUDOS CHEMIE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00990/AM15/ | RLA File :22/24/040/00099/AM14/ | Lic.No/Date:2210014839 29.04.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/642/2014-PI(Norms) dated May 2015 decided to call for Past Production vis-à-vis Actual Consumption of all the imported inputs year wise for last 3 years duly certified by Central Excise Authorities from the firm and defer the case. | | | |

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| 13 | **Case No.:238/6/82-ALC4/2014** | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00640/AM15/ | RLA File :17/24/040/00008/AM15/ | Lic.No/Date:1710005810 09.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 14 | **Case No.:383/5/82-ALC4/2015** | Party Name:DR REDDYS LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00523/AM16/ | RLA File :09/24/040/00019/AM15/ | Lic.No/Date:0910060081 13.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 15 | **Case No.:14/5/82-ALC4/2015** | Party Name:YASHASHVI RASAYAN PVT.LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00154/AM16/ | RLA File :52/24/040/00009/AM15/ | Lic.No/Date:5210041040 13.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 16 | **Case No.:15/5/82-ALC4/2015** | Party Name:ASCENT FINECHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00155/AM16/ | RLA File :08/24/040/00055/AM15/ | Lic.No/Date:0810131405 19.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 17 | **Case No.:88/6/82-ALC4/2014** | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00490/AM15/ | RLA File :03/95/040/00033/AM15/ | Lic.No/Date:0310782129 20.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 18 | **Case No.:9/10/82-ALC4/2014** | Party Name:EMCURE PHARMACEUTICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00923/AM15/ | RLA File :31/83/040/00032/AM15/ | Lic.No/Date:3110064004 21.05.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee noted that information called for from the firm is awaited. Accordingly decided to defer the case. | | | |

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| 19 | **Case No.:1/3/82-ALC4/2015** | Party Name:BALAJI AMINES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00031/AM16/ | RLA File :31/83/040/00006/AM15/ | Lic.No/Date:3110064305 05.06.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 20 | **Case No.:61/4/82-** | Party Name:V & V | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2014** | PHARMA INDUSTRIES | ALC4/2015<br>16.09.2015 | **Deferred** |
| | HQ File<br>:01/82/050/00309/AM15/ | RLA File<br>:03/95/040/00190/AM15/ | Lic.No/Date:0310785305<br>13.06.2014 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 21 | **Case No.:364/5/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00504/AM16/ | RLA File<br>:09/24/040/00124/AM15/ | Lic.No/Date:0910060469<br>17.06.2014 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 22 | **Case No.:164/6/82-ALC4/2014** | Party Name:VDH CHEM TECH PVT. LTD. | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00566/AM15/ | RLA File<br>:05/24/040/00085/AM15/ | Lic.No/Date:0510388792<br>18.06.2014 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 23 | **Case No.:68/10/82-ALC4/2014** | Party Name:LEBEN LABORATORIES PVT.LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Approved** |
| | HQ File<br>:01/82/050/00982/AM15/ | RLA File<br>:03/95/040/00230/AM15/ | Lic.No/Date:0310785856<br>23.06.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/53 /2015-PI (Norms) dt. 14.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. |
|---|---|---|---|---|
| Doxycycline Capsules 100mg BP | 1 capsule | | Doxycycline Hydrochloride/Hyclate BP | 117mg/Capsule |

RA may take further action accordingly.

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| 24 | **Case No.:170/6/82-ALC4/2014** | Party Name:SOFTGEL HEALTH CARE PVT. LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00572/AM15/ | RLA File<br>:04/24/040/00032/AM15/ | Lic.No/Date:0410158822<br>24.06.2014 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 25 | **Case No.:69/4/82-ALC4/2014** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00317/AM15/ | RLA File<br>:09/24/040/00175/AM15/ | Lic.No/Date:0910060550<br>27.06.2014 | Defer<br>Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 26 | **Case No.:73/9/82-ALC4/2014** | Party Name:D. R. COATS INK & RESINS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00870/AM15/ | RLA File :03/94/040/00755/AM14/ | Lic.No/Date:0310786181 30.06.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 27 | **Case No.:204/6/82-ALC4/2014** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00606/AM15/ | RLA File :05/24/040/00192/AM14/ | Lic.No/Date:0510389448 08.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 28 | **Case No.:211/6/82-ALC4/2014** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00613/AM15/ | RLA File :05/24/040/00191/AM14/ | Lic.No/Date:0510389447 08.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 29 | **Case No.:370/5/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00510/AM16/ | RLA File :09/24/040/00193/AM15/ | Lic.No/Date:0910060634 09.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 30 | **Case No.:26/9/82-ALC4/2014** | Party Name:ALMELO PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00823/AM15/ | RLA File :09/24/040/00188/AM15/ | Lic.No/Date:0910060660 11.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 31 | **Case No.:375/5/82-ALC4/2015** | Party Name:NECTAR LIFESCIENCES LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00515/AM16/ | RLA File :22/24/040/00023/AM15/ | Lic.No/Date:2210015018 12.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 32 | **Case No.:88/9/82-ALC4/2014** | Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00885/AM15/ | RLA File :03/95/040/00302/AM15/ | Lic.No/Date:0310786782 14.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 33 | **Case No.:365/5/82-ALC4/2015** | Party Name:NECTAR LIFESCIENCES LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00505/AM16/ | RLA File :22/24/040/00028/AM15/ | Lic.No/Date:2210015020 15.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 34 | **Case No.:108/9/82-ALC4/2014** | Party Name:NECTAR LIFESCIENCES LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00905/AM15/ | RLA File :22/24/040/00083/AM14/ | Lic.No/Date:2210015019 15.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 35 | **Case No.:94/5/82-ALC4/2015** | Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00234/AM16/ | RLA File :05/24/040/00126/AM15/ | Lic.No/Date:0510389737 16.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 36 | **Case No.:248/13/82-ALC4/2014** | Party Name:REANNON PHARMACEUTICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deffered** |
| | HQ File :01/82/050/01251/AM15/ | RLA File :03/95/040/00325/AM15/ | Lic.No/Date:0310786993 17.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms. The representative of D/o Pharmaceuticals stated that quantity of import items is not correct. Therefore the Committee decided advise the firm to correct the import quantity applied by the him. | | | |

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| 37 | **Case No.:1/6/82-ALC4/2014** | Party Name:ARJUN CHEMICALS PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00403/AM15/ | RLA File :04/24/040/00061/AM15/ | Lic.No/Date:0410159021 18.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 38 | **Case No.:79/9/82-ALC4/2014** | Party Name:METROPOLITAN EXIMCHEM LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00876/AM15/ | RLA File :03/95/040/00337/AM15/ | Lic.No/Date:0310787073 18.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 39 | **Case No.:24/9/82-ALC4/2014** | Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00821/AM15/ | RLA File :09/24/040/00104/AM15/ | Lic.No/Date:0910060703 22.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 40 | **Case No.:78/9/82-ALC4/2014** | Party Name:PACE PHARMATECH PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00875/AM15/ | RLA File :03/95/040/00347/AM15/ | Lic.No/Date:0310787160 22.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the comments of D/o Pharmaceuticals forwarded vide O.M.No.35011/583/2014-PI(Norms) dt. 09.3.2015 decided to call for following information from the firm:<br>1. The description of export product along with the quantity and FoB value of the export consignment.<br>2. The pack size of export product<br>3. The master batch Formula for the Export Product.<br>4. In case the export product is Lincomycin Hcl Rolls, relevant copy of DML for this product may be furnished. | | | |

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| 41 | **Case No.:396/5/82-ALC4/2015** | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00536/AM16/ | RLA File :17/24/040/00047/AM15/ | Lic.No/Date:1710005887 24.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 42 | **Case No.:8/6/82-ALC4/2014** | Party Name:V & V PHARMA INDUSTRIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00410/AM15/ | RLA File :03/95/040/00331/AM15/ | Lic.No/Date:0310787382 28.07.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 43 | **Case No.:209/13/82-ALC4/2014** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01212/AM15/ | RLA File :03/94/040/00379/AM15/ | Lic.No/Date:0310787473 31.07.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC |

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| 44 | **Case No.:58/9/82-ALC4/2014** | Party Name:G AMPHRAY LABORATORIES, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deffered** |
| | HQ File :01/82/050/00855/AM15/ | RLA File :03/94/040/00171/AM15/ | Lic.No/Date:0310787536 01.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 45 | **Case No.:49/9/82-ALC4/2014** | Party Name:SANMAR SPECIALITY CHEMICALS LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00846/AM15/ | RLA File :04/24/040/00106/AM15/ | Lic.No/Date:0410159125 01.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 46 | **Case No.:31/9/82-ALC4/2014** | Party Name:AMBERNATH ORGANICS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00828/AM15/ | RLA File :03/94/040/00074/AM15/ | Lic.No/Date:0310787610 04.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 47 | **Case No.:44/9/82-ALC4/2014** | Party Name:INTAS PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00841/AM15/ | RLA File :08/24/040/00173/AM15/ | Lic.No/Date:0810132883 04.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to decided to call for following information from the firm:<br>1. COA of the imported API from the foreign Supplier for the relevant consignment<br>2. The applied norms do not match with CA certificate furnished. Justification for the same may be furnished. | | | |

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| 48 | **Case No.:373/5/82-ALC4/2015** | Party Name:NECTAR LIFESCIENCES LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00513/AM16/ | RLA File :22/24/040/00039/AM15/ | Lic.No/Date:2210015055 06.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 49 | **Case No.:203/5/82-ALC4/2015** | Party Name:ALKALOIDS CORPORATION | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00343/AM16/ | RLA File :02/24/040/00080/AM15/ | Lic.No/Date:0210204732 07.08.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. |

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| 50 | **Case No.:42/13/82-ALC4/2014** | Party Name:INCHEM LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01045/AM15/ | RLA File :09/24/040/00242/AM15/ | Lic.No/Date:0910060833 07.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 51 | **Case No.:105/9/82-ALC4/2014** | Party Name:SCOTT-EDIL PHARMACIA LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00902/AM15/ | RLA File :22/24/040/00035/AM15/ | Lic.No/Date:2210015058 07.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 52 | **Case No.:53/9/82-ALC4/2014** | Party Name:ONEIRO CHEMICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00850/AM15/ | RLA File :34/24/040/00111/AM15/ | Lic.No/Date:3410040436 11.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 53 | **Case No.:8/9/82-ALC4/2014** | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00805/AM15/ | RLA File :05/24/040/00202/AM15/ | Lic.No/Date:0510390250 11.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 54 | **Case No.:93/9/82-ALC4/2014** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00890/AM15/ | RLA File :03/95/040/00412/AM15/ | Lic.No/Date:0310787910 11.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 55 | **Case No.:23/9/82-ALC4/2014** | Party Name:BIO-TECH OPHTHALMICS PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00820/AM15/ | RLA File :08/24/040/00176/AM15/ | Lic.No/Date:0810132955 12.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** In the light of written comments received from D/o Pharmceuticals vide their OM No. 35011/19/2014-PI (Norms) dt. 12.06.2015 It was decided to call for following information from the firm: | | | |

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| | i. Copy of valid Drug Manufacturing License for different composition of Sodium Hyaluronate Opthalimic Solution and respective sizes of vials.<br>ii. Exact number of vials of sodium hyaluronate opthalimic solution of different compositions to be exported against this application.<br>iii. Quantity of sodium hyaluronate MMW or LMW needed for production of each of the composition of sodium hyaluronate opthalimic solutions.<br>iv. Actual consumption data of sodium hyaluronate MMW/LMW and different packing component (applied for import) during last 3 years against production of sodium hyaluronate opthalimic solutions of different composition and the justification of wastage of each component. The figures of actual production and consumption may be duly certified by an independent Chartered Accountant. |

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| 56 | **Case No.:21/9/82-ALC4/2014** | Party Name:PI INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00818/AM15/ | RLA File :13/24/040/00020/AM15/ | Lic.No/Date:1310047575 12.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 57 | **Case No.:211/13/82-ALC4/2014** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01214/AM15/ | RLA File :03/94/040/00423/AM15/ | Lic.No/Date:0310788032 14.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 58 | **Case No.:48/5/82-ALC4/2015** | Party Name:VISION DRUGS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00188/AM16/ | RLA File :09/24/040/00260/AM15/ | Lic.No/Date:0910060860 18.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 59 | **Case No.:378/5/82-ALC4/2015** | Party Name:CATAPHARMA CHEMICALS PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00518/AM16/ | RLA File :31/83/040/00115/AM15/ | Lic.No/Date:3110064753 19.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 60 | **Case No.:60/13/82-ALC4/2014** | Party Name:VERDANT LIFE SCIENCES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01063/AM15/ | RLA File :09/24/040/00238/AM15/ | Lic.No/Date:0910060869 20.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 61 | **Case No.:41/9/82-ALC4/2014** | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00838/AM15/ | RLA File :05/24/040/00217/AM15/ | Lic.No/Date:0510390638 21.08.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 60 /2015-PI (Norms) dt. 15.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items for one Tablet | | |
|---|---|---|---|---|
| LAMIVUDINE 150 MG+NEVIRAPINE 200 MG+ZIDOVUDINE 300 MG Tablets | | Lamivudine | Nevirapine | Zidovudine |
| | | 153.0mg | 204.0mg | 306.omg |
| LAMIVUDINE 150 MG+ZIDOVUDINE 300 MG Tablets | | 153.0mg | Nil | 306.omg |

RA may take further action accordingly.

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| 62 | **Case No.:240/5/82-ALC4/2015** | Party Name:VIC INDUSTRIES, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00380/AM16/ | RLA File :17/24/040/00054/AM15/ | Lic.No/Date:1710005896 22.08.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 63 | **Case No.:229/13/82-ALC4/2014** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01232/AM15/ | RLA File :03/94/040/00465/AM15/ | Lic.No/Date:0310788333 25.08.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 64 | **Case No.:215/13/82-ALC4/2014** | Party Name:GOLD STAR CHEMICALS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01218/AM15/ | RLA File :03/94/040/00358/AM15/ | Lic.No/Date:0310788338 25.08.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 65 | **Case No.:45/13/82-ALC4/2014** | Party Name:HETERO DRUGS LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Rejected** |
| | HQ File :01/82/050/01048/AM15/ | RLA File :09/24/040/00275/AM15/ | Lic.No/Date:0910060885 25.08.2014 | Defer Date: |

**Decision :** It was decided to reject the case as the firm has not furnished the requisite information despite reminder.

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| 66 | **Case No.:46/13/82-ALC4/2014** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01049/AM15/ | RLA File :09/24/040/00271/AM15/ | Lic.No/Date:0910060886 25.08.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/580/2015-PI (Norms) dated May, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Tenofovir Disoproxil | 1kg | (R)-9-[2-(phosphono methoxy)propyl]-adenine Monohydrate | 0.80 |

RA may take further action accordingly.

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| 67 | **Case No.:368/5/82-ALC4/2015** | Party Name:MICRO LABS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00508/AM16/ | RLA File :07/24/040/00108/AM15/ | Lic.No/Date:0710106537 25.08.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 499 /2014-PI (Norms) dt. 09.2.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Import items | Qty.kg |
|---|---|---|
| CIPROFLOXACIN 250 MG TABLETS | CIPROFLOXACIN BP/EP/USP/IP | 296.9 mg / 250 mg tablet |
| CIPROFLOXACIN 500 MG TABLETS | CIPROFLOXACIN BP/EP/USP/IP | 593.8mg/500mg Tablet |

RA may take further action accordingly.

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| 68 | **Case No.:264/13/82-ALC4/2014** | Party Name:BAYER CROPSCIENCE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01267/AM15/ | RLA File :03/94/040/00405/AM15/ | Lic.No/Date:0310788397 26.08.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 69 | **Case No.:42/9/82-ALC4/2014** | Party Name:CADILA PHARMACEUTICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00839/AM15/ | RLA File :08/24/040/00197/AM15/ | Lic.No/Date:0810133103 26.08.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 70 | **Case No.:255/13/82-ALC4/2014** | Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01258/AM15/ | RLA File :03/95/040/00431/AM15/ | Lic.No/Date:0310788373 26.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 71 | **Case No.:382/5/82-ALC4/2015** | Party Name:ALEMBIC PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00522/AM16/ | RLA File :34/24/040/00129/AM15/ | Lic.No/Date:3410040491 27.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 72 | **Case No.:377/5/82-ALC4/2015** | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00517/AM16/ | RLA File :03/94/040/00493/AM15/ | Lic.No/Date:0310788472 27.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 73 | **Case No.:43/9/82-ALC4/2014** | Party Name:SARV BIO LABS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00840/AM15/ | RLA File :05/24/040/00203/AM15/ | Lic.No/Date:0510390783 27.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.01/82 dt. 15.4.2015 uploaded on the DGFT website. | | | |

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| 74 | **Case No.:456/5/82-ALC4/2015** | Party Name:CLARION DRUGS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00596/AM16/ | RLA File :50/24/040/00006/AM15/ | Lic.No/Date:5010002152 28.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 75 | **Case No.:224/13/82-ALC4/2014** | Party Name:DELTA FINOCHEM PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01227/AM15/ | RLA File :03/94/040/00391/AM15/ | Lic.No/Date:0310788515 28.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 76 | **Case No.:225/13/82-ALC4/2014** | Party Name:DELTA FINOCHEM PVT.LTD. | Meet No/Date:8/82-ALC4/2015 | **Status:Case Deferred** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/01228/AM15/ | RLA File :03/94/040/00397/AM15/ | Lic.No/Date:0310788514 28.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 77 | **Case No.:256/13/82-ALC4/2014** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01259/AM15/ | RLA File :03/95/040/00371/AM15/ | Lic.No/Date:0310788509 28.08.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 78 | **Case No.:257/13/82-ALC4/2014** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01260/AM15/ | RLA File :03/95/040/00369/AM15/ | Lic.No/Date:0310788508 28.08.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC letter No14010/92/2011-Ch-II dt. 11.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| 1-BROMO-3,4,5-TRIFLUORO BENZENE (Purity Minimum 99.90%) | 1kg | 1-BROMO-3,4,5-TRIFLUORO BENZENE (Purity Maximum 99.50%) | 1.04 |

RA may take further action accordingly.

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| 79 | **Case No.:262/13/82-ALC4/2014** | Party Name:ANTHEA AROMATICS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01265/AM15/ | RLA File :03/94/040/00971/AM14/ | Lic.No/Date:0310788560 01.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 80 | **Case No.:263/13/82-ALC4/2014** | Party Name:ANTHEA AROMATICS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01266/AM15/ | RLA File :03/94/040/00962/AM14/ | Lic.No/Date:0310788558 01.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 81 | **Case No.:223/13/82-ALC4/2014** | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/01226/AM15/ | RLA File :03/94/040/00508/AM15/ | Lic.No/Date:0310788647 02.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 82 | **Case No.:3/7/82-ALC4/2014** | Party Name:S V CHEM INTERMEDIATES P LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00647/AM15/ | RLA File :04/24/040/00139/AM15/ | Lic.No/Date:0410159328 02.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 83 | **Case No.:75/9/82-ALC4/2014** | Party Name:NEUTEC HEALTHCARE (P) LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00872/AM15/ | RLA File :05/24/040/00235/AM15/ | Lic.No/Date:0510390973 04.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from d/o Pharmaceuticals. | | | |

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| 84 | **Case No.:401/5/82-ALC4/2015** | Party Name:ONEIRO CHEMICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00541/AM16/ | RLA File :34/24/040/00141/AM15/ | Lic.No/Date:3410040510 04.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from d/o Pharmaceuticals. | | | |

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| 85 | **Case No.:71/13/82-ALC4/2014** | Party Name:INCHEM LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01074/AM15/ | RLA File :09/24/040/00313/AM15/ | Lic.No/Date:0910060931 10.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from d/o Pharmaceuticals. | | | |

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| 86 | **Case No.:25/13/82-ALC4/2014** | Party Name:TITAN LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01028/AM15/ | RLA File :03/95/040/00465/AM15/ | Lic.No/Date:0310789100 12.09.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 58/2015-PI (Norms) dt. 14.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ORLISTAT PELLETS 50 % | 1kg | 1 | ORLISTAT | 0.505 |
| | | 2 | STARLAC (Compound of Maize Starch USP/NF,EP & Lactose Monohydrate USP/NF,EP) | Does not match with control of |

| | | | | |
|---|---|---|---|---|
| | | | | materials furnished by firm |
| | | 3 | POLYVINYL PYROLIDONE K-30 (PVPK-30) | 0.05 |

RA may take further action accordingly.

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| 87 | **Case No.:81/5/82-ALC4/2015** | Party Name:RUCHI INFRASTRUCTURE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00221/AM16/ | RLA File :56/24/040/00034/AM15/ | Lic.No/Date:5610004407 15.09.2014 | Defer Date:15.10.2015 |

**Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/17/2014-CH-II dated 23rd July 2015 decided to call for following information from the firm:-

1. Copy of the Advance Authorisation issued by theDGFT for the export of 7000MT Bio diesel.
2. Specific chemical name and technical specifications of Bio Diesel to be exported along with copy of export order.
3. It is noted that procurement of RBD Stearin is being done by Ruchi Infrastructure Ltd., Kakinada from Ruchi soya Industries ltd., Kakinada for supply to the supporting manufacturer i.e. Universal Biofuel Pvt. Ltd.. Please indicate the details for eligibility for procurement of RBD Strearin under duty Exemption Scheme.
4. Detailed manufacturing process with balance chemical reactions indicating number of moles of all reactants, products and by products with corresponding molecular formulac, structural formulae, molecular weight and process flow diagram.
5. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
6. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.
7. Details of production of Standard soya Lecithin food Grade and corresponding consumption of soya lecithin Industrial Grade in the year 2013-14, 2014-15 and 2015-16 (April to June ) duly certified by CA. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Any other relevant information, if any.

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| 88 | **Case No.:391/5/82-ALC4/2015** | Party Name:TIDE INDUSTRIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00531/AM16/ | RLA File :34/24/040/00138/AM15/ | Lic.No/Date:3410040551 15.09.2014 | Defer Date:15.10.2015 |

**Decision :** The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/40/2011-CH-II dated 28 July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 6. Any other relevant information, if any.

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| 89 | **Case No.:398/5/82-ALC4/2015** | Party Name:YASH RASAYAN & CHEMICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00538/AM16/ | RLA File :34/24/040/00122/AM15/ | Lic.No/Date:3410040555 15.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.05/82 dt. 25.06.2015 uploaded on the DGFT website. | | | |

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| 90 | **Case No.:400/5/82-ALC4/2015** | Party Name:YASH RASAYAN & CHEMICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00540/AM16/ | RLA File :34/24/040/00120/AM15/ | Lic.No/Date:3410040554 15.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 91 | **Case No.:12/15/82-ALC4/2014** | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01299/AM15/ | RLA File :03/94/040/00460/AM15/ | Lic.No/Date:0310789265 16.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 92 | **Case No.:380/5/82-ALC4/2015** | Party Name:THEON PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00520/AM16/ | RLA File :22/24/040/00054/AM15/ | Lic.No/Date:2210015086 16.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from Pharmaceuticals. | | | |

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| 93 | **Case No.:399/5/82-ALC4/2015** | Party Name:ALCHEM INTERNATIONAL LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00539/AM16/ | RLA File :05/23/040/00235/AM15/ | Lic.No/Date:0510391191 18.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from Pharmaceuticals. | | | |

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| 94 | **Case No.:381/5/82-ALC4/2015** | Party Name:ASCENT FINECHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00521/AM16/ | RLA File :08/24/040/00207/AM15/ | Lic.No/Date:0810133388 19.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/1/2012-CH-II dated 13rd August, 2015 decided to call for following information from the firm:-<br>1. Detailed manufacturing process with balance chemical reactions indicating number of moles of all reactants, products and by products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram. | | | |

2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.
5. Details of production of Standard soya Lecithin food Grade and corresponding consumption of soya lecithin Industrial Grade in the year 2014-15 and 2015-16 (April to June ) duly certified by CA. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information, if any.

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| 95 | **Case No.:390/5/82-ALC4/2015** | Party Name:ATUL LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00530/AM16/ | RLA File :08/24/040/00225/AM15/ | Lic.No/Date:0810133394 19.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 96 | **Case No.:376/5/82-ALC4/2015** | Party Name:R.K.INDUSTRIES, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00516/AM16/ | RLA File :08/24/040/00231/AM15/ | Lic.No/Date:0810133412 23.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 97 | **Case No.:49/5/82-ALC4/2015** | Party Name:VISION DRUGS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00189/AM16/ | RLA File :09/24/040/00336/AM15/ | Lic.No/Date:0910061013 23.09.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 98 | **Case No.:176/13/82-ALC4/2014** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01179/AM15/ | RLA File :03/94/040/00361/AM15/ | Lic.No/Date:0310789985 07.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 99 | **Case No.:179/13/82-ALC4/2014** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01182/AM15/ | RLA File :03/94/040/00622/AM15/ | Lic.No/Date:0310790000 08.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from DEPARTMENT OF C&PC |

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| 100 | **Case No.:372/5/82-ALC4/2015** | Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO) | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00512/AM16/ | RLA File :31/83/040/00154/AM15/ | Lic.No/Date:3110064948 08.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 101 | **Case No.:29/13/82-ALC4/2014** | Party Name:JUBILANT LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01032/AM15/ | RLA File :05/23/040/00268/AM15/ | Lic.No/Date:0510391490 08.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 102 | **Case No.:356/5/82-ALC4/2015** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case deferred** |
| | HQ File :01/82/050/00496/AM16/ | RLA File :09/24/040/00350/AM15/ | Lic.No/Date:0910061069 09.10.2014 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 103 | **Case No.:350/5/82-ALC4/2015** | Party Name:AMBE PHYTOEXTRACTS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00490/AM16/ | RLA File :05/23/040/00238/AM15/ | Lic.No/Date:0510391555 13.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 104 | **Case No.:124/5/82-ALC4/2015** | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00264/AM16/ | RLA File :03/94/040/00684/AM15/ | Lic.No/Date:0310790248 14.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 105 | **Case No.:369/5/82-ALC4/2015** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00509/AM16/ | RLA File :09/24/040/00344/AM15/ | Lic.No/Date:0910061096 15.10.2014 | Defer Date: |
| | **Decision :** Committee considered the case as per agenda and in light of the comments of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:- | | | |

Export Product : **Adenosine Injection USP Prefilled Syringe 3mg/ml, 4ml in a PFS**

| Sl.No. | Import Item (1) | Norms Applied (2) | As per Central Excise Certificate (3) | Batch Logsheet (4) | Lowest of (2) to (4) |
|---|---|---|---|---|---|
| 1 | Adenosine | 0.0132 gm/vial | N.A. | NIL | 0.0132 gm/vial |
| 2 | Barrel Syringes (Glass) | 1.28 Nos. | 1.1095 | NIL | 1.1095 Nos. |
| 3 | V-OVS 10.6 Tip Caps (Plastic) | 1.2942 Nos. | 1.03 Nos. | NIL | 1.03 Nos. |
| 4 | Plunger Stoppers (Rubber) | 1.28 Nos. | 1.1481 | NIL | 1.1481 Nos. |
| 5 | Plunger Rods (Plastic) | 1.08 Nos. | 1.03 Nos. | NIL | 1.03 Nos. |
| 6 | Filters (Plastic) | Consumable, on Net to Net basis | | | |
| 7 | Tubing (Plastic) | | | | |
| 8 | Reference Standards | | | | |

In accordance with the earlier decisions of Norms-Committee, present case may be considered specific to USFDA project and Export to USA only.

RA may take appropriate action as per the decision of Norms Committee.

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| 106 | **Case No.:384/5/82-ALC4/2015** | Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00524/AM16/ | RLA File :09/24/040/00382/AM15/ | Lic.No/Date:0910061123 20.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 107 | **Case No.:125/5/82-ALC4/2015** | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00265/AM16/ | RLA File :03/94/040/00605/AM15/ | Lic.No/Date:0310790441 21.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 108 | **Case No.:352/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00492/AM16/ | RLA File :09/24/040/00398/AM15/ | Lic.No/Date:0910061128 22.10.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 109 | **Case No.:387/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00527/AM16/ | RLA File :09/24/040/00412/AM15/ | Lic.No/Date:0910061152 29.10.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. |

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| 110 | **Case No.:70/18/82-ALC4/2014** | Party Name:GLENMARK GENERICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01436/AM15/ | RLA File :03/94/040/00557/AM15/ | Lic.No/Date:0310790636 30.10.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/66/2015-PI (Norms) dt.16.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Colesevelam Hydrochloride for oral suspension | 1kg | Clesevelam Hydrochloride | 1.97gm /2.5gm pack |
| | | | 3.94gm/5.0gm pack |

RA may take further action accordingly.

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| 111 | **Case No.:388/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00528/AM16/ | RLA File :09/24/040/00396/AM15/ | Lic.No/Date:0910061183 05.11.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee in light of comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/197/2015-PI(Norms) dated 24th July, 2015 decided to call for following information from the firm:-

a) Complete technical details as per Appendix-33 showing % yield on molar basis for each step of manufacturing process
b) Past production vis-à-vis Actual comsumption of all the imported inputs duly certified by Central excise Authorities.

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| 112 | **Case No.:1/13/82-ALC4/2014** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01004/AM15/ | RLA File :09/24/040/00417/AM15/ | Lic.No/Date:0910061188 07.11.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 113 | **Case No.:386/5/82-ALC4/2015** | Party Name:SRINI PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00526/AM16/ | RLA File :09/24/040/00416/AM15/ | Lic.No/Date:0910061191 07.11.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 178/2013-PI (Norms) dt. 09.05.2013 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| HYDROXY CHLOROQUINE | 1kg | 1 | 4,7-DICHLORO QUINOLINE | 0.77 |
| | | 2 | 4-AMINO-N-ETHYL-(2 | 1.06 |

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| SULFATE USP | | | HYDROXY ETHYL)-PENTY LAMINE | |
| | | 3 | SODIUM HYDROXIDE MICRO PEARLS | 0.75 |

RA may take further action accordingly.

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| 114 | **Case No.:76/18/82-ALC4/2014** | Party Name:GLENMARK GENERICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01442/AM15/ | RLA File :03/94/040/00734/AM15/ | Lic.No/Date:0310790871 10.11.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/66/2015-PI (Norms) dt. 16.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Import items | Qty.kg |
|---|---|---|
| Azelaic Acid Gel 15% | Azelaic Acid (Dermaz 99) | 4.59gm /30 gm pack<br>And<br>7.65 gm 50 gm pack |

RA may take further action accordingly.

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| 115 | **Case No.:359/5/82-ALC4/2015** | Party Name:NECTAR LIFESCIENCES LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00499/AM16/ | RLA File :22/24/040/00067/AM15/ | Lic.No/Date:2210015119 10.11.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 116 | **Case No.:358/5/82-ALC4/2015** | Party Name:SHEETAL CHEMICALS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case deferred** |
| | HQ File :01/82/050/00498/AM16/ | RLA File :09/24/040/00422/AM15/ | Lic.No/Date:0910061196 10.11.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 117 | **Case No.:393/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00533/AM16/ | RLA File :09/24/040/00387/AM15/ | Lic.No/Date:0910061210 11.11.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 118 | **Case No.:198/5/82-ALC4/2015** | Party Name:SHASUN PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00338/AM16/ | RLA File :04/24/040/00205/AM15/ | Lic.No/Date:0410159704 11.11.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. |

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| 119 | **Case No.:392/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00532/AM16/ | RLA File :09/24/040/00405/AM15/ | Lic.No/Date:0910061222 13.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 120 | **Case No.:126/8/82-ALC4/2015** | Party Name:BAYER CROPSCIENCE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00922/AM16/ | RLA File :03/94/040/00710/AM15/ | Lic.No/Date:0310791177 18.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 121 | **Case No.:129/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00269/AM16/ | RLA File :03/94/040/00740/AM15/ | Lic.No/Date:0310791183 18.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 122 | **Case No.:366/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00506/AM16/ | RLA File :09/24/040/00424/AM15/ | Lic.No/Date:0910061281 20.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 123 | **Case No.:75/18/82-ALC4/2014** | Party Name:GLENMARK PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/01441/AM15/ | RLA File :03/94/040/00799/AM15/ | Lic.No/Date:0310791311 21.11.2014 | Defer Date: |

**Decision :**

The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 67 /2015-PI (Norms) dt. 11.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Import items | | Qty. |
|---|---|---|---|
| MOMATE AZ NASAL SPRAY / Mometasone Furoate & Azelastine HCL Nasal Spray (150MD) | 1 | Mometasone Furoate | 7.5mg /pack |
| | 2 | Azelastine Hydrochloride | 21.42mg/pack |

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| | RA may take further action accordingly. |

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| 124 | **Case No.:371/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00511/AM16/ | RLA File :09/24/040/00463/AM15/ | Lic.No/Date:0910061295 24.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 125 | **Case No.:357/5/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00497/AM16/ | RLA File :09/24/040/00435/AM15/ | Lic.No/Date:0910061305 25.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 126 | **Case No.:355/5/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00495/AM16/ | RLA File :09/24/040/00433/AM15/ | Lic.No/Date:0910061297 25.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 127 | **Case No.:94/13/82-ALC4/2014** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01097/AM15/ | RLA File :09/24/040/00469/AM15/ | Lic.No/Date:0910061300 25.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 128 | **Case No.:367/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00507/AM16/ | RLA File :09/24/040/00476/AM15/ | Lic.No/Date:0910061308 25.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 129 | **Case No.:126/5/82-ALC4/2015** | Party Name:IND-SWIFT LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00266/AM16/ | RLA File :22/24/040/00074/AM15/ | Lic.No/Date:2210015136 28.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 130 | **Case No.:362/5/82-ALC4/2015** | Party Name:KLJ PLASTICIZERS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00502/AM16/ | RLA File :05/23/040/00377/AM15/ | Lic.No/Date:0510392211 28.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 131 | **Case No.:247/5/82-ALC4/2015** | Party Name:SHREEGEN PHARMA LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00387/AM16/ | RLA File :09/24/040/00467/AM15/ | Lic.No/Date:0910061323 28.11.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 84 /2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ROSUVASTATIN CALCIUM | 1kg | 1 | (4R-Cis)-6-[(ACETYLOXY)-Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1, 1-Dimethylethyl Ester | 1.87 |
| | | 2 | 4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol | 1.87 |

RA may take further action accordingly.

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| 132 | **Case No.:257/5/82-ALC4/2015** | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00397/AM16/ | RLA File :03/95/040/00706/AM15/ | Lic.No/Date:0310791534 28.11.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 133 | **Case No.:360/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00500/AM16/ | RLA File :05/23/040/00386/AM15/ | Lic.No/Date:0510392229 01.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 134 | **Case No.:361/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00501/AM16/ | RLA File :05/23/040/00380/AM15/ | Lic.No/Date:0510392228 01.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 135 | **Case No.:245/5/82-ALC4/2015** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00385/AM16/ | RLA File :09/24/040/00470/AM15/ | Lic.No/Date:0910061327 02.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 136 | **Case No.:264/5/82-ALC4/2015** | Party Name:GLAND PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00404/AM16/ | RLA File :09/24/040/00471/AM15/ | Lic.No/Date:0910061328 02.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 137 | **Case No.:128/5/82-ALC4/2015** | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00268/AM16/ | RLA File :03/95/040/00733/AM15/ | Lic.No/Date:0310791625 02.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 138 | **Case No.:68/18/82-ALC4/2014** | Party Name:CROWN CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01434/AM15/ | RLA File :03/94/040/00838/AM15/ | Lic.No/Date:0310791657 03.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 139 | **Case No.:50/5/82-ALC4/2015** | Party Name:RAJ PIONEER LABORATORIES INDIA PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00190/AM16/ | RLA File :56/24/040/00040/AM15/ | Lic.No/Date:5610004489 03.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 140 | **Case No.:261/5/82-ALC4/2015** | Party Name:SMILAX LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00401/A | RLA File :09/24/040/00493/AM15/ | Lic.No/Date:0910061345 | Defer Date:15.10.20 |

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| | M16/ | | 04.12.2014 | 15 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 141 | **Case No.:207/5/82-ALC4/2015** | Party Name:SRINI PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00347/AM16/ | RLA File :09/24/040/00474/AM15/ | Lic.No/Date:0910061343 04.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 142 | **Case No.:385/5/82-ALC4/2015** | Party Name:AMI ORGANICS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00525/AM16/ | RLA File :52/24/040/00044/AM15/ | Lic.No/Date:5210041339 05.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/2/2012-CH-II dated 16.09.2015 decided to call for following information from the firm:-<br>1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram.<br>2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.<br>3. Details of byproducts formed during the process and the recovery of solvents in terms of quantity and value.<br>4. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14, 2014-15 dully certified by CA<br>5. Any other relevant information, if any. | | | |

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| 143 | **Case No.:154/5/82-ALC4/2015** | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00294/AM16/ | RLA File :03/95/040/00740/AM15/ | Lic.No/Date:0310791735 05.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 144 | **Case No.:265/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00405/AM16/ | RLA File :09/24/040/00479/AM15/ | Lic.No/Date:0910061351 05.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 145 | **Case No.:244/5/82-ALC4/2015** | Party Name:VIVIN LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00384/AM16/ | RLA File :09/24/040/00420/AM15/ | Lic.No/Date:0910061353 05.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 146 | **Case No.:248/5/82-ALC4/2015** | Party Name:VIVIN LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00388/AM16/ | RLA File :09/24/040/00483/AM15/ | Lic.No/Date:0910061354 05.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 147 | **Case No.:280/13/82-ALC4/2014** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01283/AM15/ | RLA File :09/24/040/00498/AM15/ | Lic.No/Date:0910061364 09.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 148 | **Case No.:279/13/82-ALC4/2014** | Party Name:HONOUR LAB LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/01282/AM15/ | RLA File :09/24/040/00510/AM15/ | Lic.No/Date:0910061362 09.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee decided to remind the firm to furnish the information/documents which were earlier called for vide minutes of Norms Committee meeting No.03/82 dt. 20.05..2015 uploaded on the DGFT website. | | | |

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| 149 | **Case No.:146/5/82-ALC4/2015** | Party Name:IPCA LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00286/AM16/ | RLA File :03/94/040/00852/AM15/ | Lic.No/Date:0310791848 09.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 150 | **Case No.:139/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00279/AM16/ | RLA File :03/94/040/00872/AM15/ | Lic.No/Date:0310791890 10.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 151 | **Case No.:153/5/82-ALC4/2015** | Party Name:ALEMBIC PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:3410040785 | Defer |

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| | :01/82/050/00293/AM16/ | :34/24/040/00244/AM15/ | 12.12.2014 | Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 152 | **Case No.:260/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00400/AM16/ | RLA File :09/24/040/00488/AM15/ | Lic.No/Date:0910061381 12.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 153 | **Case No.:206/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00346/AM16/ | RLA File :09/24/040/00511/AM15/ | Lic.No/Date:0910061382 12.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 154 | **Case No.:246/5/82-ALC4/2015** | Party Name:RAKSHIT DRUGS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00386/AM16/ | RLA File :09/24/040/00426/AM15/ | Lic.No/Date:0910061387 15.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 155 | **Case No.:145/5/82-ALC4/2015** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00285/AM16/ | RLA File :03/94/040/00877/AM15/ | Lic.No/Date:0310792112 17.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 156 | **Case No.:130/5/82-ALC4/2015** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00270/AM16/ | RLA File :03/95/040/00652/AM15/ | Lic.No/Date:0310792103 17.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 157 | **Case No.:127/5/82-ALC4/2015** | Party Name:EMAMI LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00267/AM16/ | RLA File :02/24/040/00183/AM15/ | Lic.No/Date:0210205355 18.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from DEPARTMENT OF C&PC |

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| 158 | **Case No.:217/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00357/AM16/ | RLA File :09/24/040/00513/AM15/ | Lic.No/Date:0910061406 18.12.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 274/2015-PI (Norms) dt. 21.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg. |
|---|---|---|---|
| -1-(4,5-Diamino-10-aza-tricyclo[6.3.1.0]dodeca-2,4,6-trien-10-yl)-2,2,2-trifluoro-ethanone | 1 kg | 2,3,4,5-Tetrahydro-7,8-dinitro-3-(trifluoroacetyl)-1,5-methano-1H-3-benzazepine | 1.451 |

RA may take further action accordingly.

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| 159 | **Case No.:133/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00273/AM16/ | RLA File :03/94/040/00883/AM15/ | Lic.No/Date:0310792178 19.12.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 160 | **Case No.:99/5/82-ALC4/2015** | Party Name:FDC LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00239/AM16/ | RLA File :03/94/040/00674/AM15/ | Lic.No/Date:0310792173 19.12.2014 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the earlier dec as per details given below or as applied by the firm whichever is less:-

| Export product | Import items | Qty. |
|---|---|---|
| Brimonidine Eye Drops 5ml. | Brimonidine L-Tartrate | 0.0102gm/vial |

RA may take further action accordingly.

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| 161 | **Case No.:143/5/82-ALC4/2015** | Party Name:FDC LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00283/AM16/ | RLA File :03/94/040/00834/AM15/ | Lic.No/Date:0310792175 19.12.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 162 | **Case No.:97/5/82-ALC4/2015** | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00237/AM16/ | RLA File :03/94/040/00896/AM15/ | Lic.No/Date:0310792172 19.12.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 163 | **Case No.:205/5/82-ALC4/2015** | Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00345/AM16/ | RLA File :09/24/040/00517/AM15/ | Lic.No/Date:0910061414 19.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 164 | **Case No.:123/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00263/AM16/ | RLA File :08/24/040/00347/AM15/ | Lic.No/Date:0810134112 22.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 165 | **Case No.:144/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00284/AM16/ | RLA File :03/94/040/00892/AM15/ | Lic.No/Date:0310792262 22.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 166 | **Case No.:224/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00364/AM16/ | RLA File :09/24/040/00531/AM15/ | Lic.No/Date:0910061427 22.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 167 | **Case No.:262/5/82-ALC4/2015** | Party Name:VARAHI PHARMA PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00402/AM16/ | RLA File :09/24/040/00481/AM15/ | Lic.No/Date:0910061416 22.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 168 | **Case No.:216/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00356/AM16/ | RLA File :09/24/040/00538/AM15/ | Lic.No/Date:0910061424 22.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 169 | **Case No.:136/5/82-ALC4/2015** | Party Name:AVIGNON EXIM PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00276/AM16/ | RLA File :03/94/040/00843/AM15/ | Lic.No/Date:0310792314 23.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 170 | **Case No.:96/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00236/AM16/ | RLA File :03/94/040/00912/AM15/ | Lic.No/Date:0310792310 23.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 171 | **Case No.:221/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00361/AM16/ | RLA File :09/24/040/00537/AM15/ | Lic.No/Date:0910061442 23.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 172 | **Case No.:329/5/82-ALC4/2015** | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00469/AM16/ | RLA File :03/94/040/00899/AM15/ | Lic.No/Date:0310792365 24.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/47/2014-CH-II dated 7th August 2015 decided to call for following information from the firm:-<br>1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram.<br>2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.<br>3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.<br>4. Details of production of export product under reference and corresponding consumption of raw material in the year2013-14. 2014-15 & 2015-16, (April to June) duly certified by CA. If the production has not commenced in the past, the details from commencement of of production may furnished duly certified by CA.<br>5. Any other relevant information, if any. | | | |

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| 173 | **Case No.:114/5/82-ALC4/2015** | Party Name:NATIONAL TUBE INDUSTRIES, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00254/AM16/ | RLA File :03/95/040/00756/AM15/ | Lic.No/Date:0310792363 24.12.2014 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee in light of written comments of DEPARTMENT OF C&PC provided vide letter No.46011/92/2015-PC-II dt. 07.09.2015 decided to call for following information from the firm:-<br>1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export and imports products and corresponding inputs consumed.<br>2. Details and quantity of other indigenous inputs to be used in the manufacture of the export products.<br>3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material needs to be furnished.<br>4. Complete material balance indicating input and output material at each stage of manufacturing process duly certified by CE specially weight of the export products.<br>5. Whether the waste generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished duly certified by CE.<br>6. Details of production of export product under reference and corresponding consumption of inputs in the last three financial year duly certified by CA.<br>7. Small sample of export product and import products, if feasible.<br>8. Any other relevant information. |

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| 174 | **Case No.:108/5/82-ALC4/2015** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00248/AM16/ | RLA File :03/94/040/00908/AM15/ | Lic.No/Date:0310792384 26.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 175 | **Case No.:115/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00255/AM16/ | RLA File :03/95/040/00816/AM15/ | Lic.No/Date:0310792387 26.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 176 | **Case No.:271/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00411/AM16/ | RLA File :03/94/040/00882/AM15/ | Lic.No/Date:0310792412 29.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/1/2012-CH-II dated 13rd August, 2015 decided to call for following information from the firm:-<br>1. Technical specifications, certificate of analysis (COA) and copy of export order for Ortho Phenylene diamine to be exported.<br>2. Technical specifications, certificate of analysis (COA) and copy of invoice for Crude Ortho Phenylene Diamine to be imported.<br>3. Detailed manufacturing process with balance chemical reactions indicating number of moles of all reactants, products and by products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram.<br>4. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.<br>5. Details of production of Standard soya Lecithin food Grade and corresponding consumption of soya lecithin Industrial Grade in the year 2013-14 and 2014-15 duly certified by CA. | | | |

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| | 6. Any other relevant information, if any. |

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| 177 | **Case No.:241/5/82-ALC4/2015** | Party Name:ASTRIX LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00381/AM16/ | RLA File :09/24/040/00516/AM15/ | Lic.No/Date:0910061461 29.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 178 | **Case No.:90/5/82-ALC4/2015** | Party Name:BEST VALUE CHEM PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00230/AM16/ | RLA File :34/24/040/00254/AM15/ | Lic.No/Date:3410040841 29.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| **Case No.:215/5/82-ALC4/2015** | Party Name:EYTAN LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00355/AM16/ | RLA File :09/24/040/00530/AM15/ | Lic.No/Date:0910061459 29.12.2014 | Defer Date:15.10.2015 |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 83 /2015-PI (Norms) dt. September 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| (2R-Cis)-4-amino-1-[2-(hydroxymethyl)-1,3-oxathiolan-5-yl]-2(1H)-pyrimidinone monosalicylate monohydrate | 1kg | 1 | 4-Amino-2-Oxo-Pyrimidinyl-Oxathiolane-2-Carboxylic Aicd-Isopropyl-Mentyl-Cyclohexyl Ester (Cyclohexyl Ester) | 1.16 |
| | | 2 | SODIUM BOROHYDRIDE | 0.266 |
| | | 3 | DIPOTASSIUM HYDROGEN PHOSPHATE | 0.988 |

RA may take further action accordingly.

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| 180 | **Case No.:218/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00358/AM16/ | RLA File :09/24/040/00552/AM15/ | Lic.No/Date:0910061462 29.12.2014 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 181 | **Case No.:120/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File | RLA File | Lic.No/Date:0310792428 | Defer Date: |

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| :01/82/050/00260/AM16/ | :03/95/040/00820/AM15/ | 29.12.2014 | |

**Decision :** The committee decided to ratify the norms based on the recommendation of DEPARTMENT OF C&PC U.O.No.14010/95/2011-Ch-II dt. 11.09 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone) | 1 kg | 1 | Hydroquinone | 0.282 |
| | | 2 | Tertiary Butanol | 0.208 |
| | | 3 | Propylene Glycol | 0.700 |

RA may take further action accordingly.

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| **Case No.:142/5/82-ALC4/2015** | Party Name:FDC LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00282/AM16/ | RLA File :03/94/040/00923/AM15/ | Lic.No/Date:0310792455 30.12.2014 | Defer Date |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.350113/147/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Sodium Cromoglicae Eye drop in 13.5 ml vial | 1 vial | 1 | Sodium Cromoglicate | 0.2835 gm/vial |
| Sodium Cromoglicae Eye drop in 10 ml vial | 1 vial | | Sodium Cromoglicate | 0.2142 gm/vial |

RA may take further action accordingly.

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| **Case No.:65/5/82-ALC4/2015** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| HQ File :01/82/050/00205/AM16/ | RLA File :31/83/040/00204/AM15/ | Lic.No/Date:3110065167 31.12.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| **Case No.:222/5/82-ALC4/2015** | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| HQ File :01/82/050/00362/AM16/ | RLA File :09/24/040/00553/AM15/ | Lic.No/Date:0910061469 31.12.2014 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 185 | **Case No.:134/5/82-ALC4/2015** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00274/AM16/ | RLA File :03/94/040/00712/AM15/ | Lic.No/Date:0310792545 01.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 186 | **Case No.:226/5/82-ALC4/2015** | Party Name:EYTAN LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Deferred** |
| | HQ File :01/82/050/00366/AM16/ | RLA File :09/24/040/00554/AM15/ | Lic.No/Date:0910061471 01.01.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 187 | **Case No.:137/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00277/AM16/ | RLA File :03/94/040/00931/AM15/ | Lic.No/Date:0310792547 01.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 188 | **Case No.:138/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00278/AM16/ | RLA File :03/94/040/00920/AM15/ | Lic.No/Date:0310792544 01.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 189 | **Case No.:214/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00354/AM16/ | RLA File :09/24/040/00418/AM15/ | Lic.No/Date:0910061472 01.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/210 /2015-PI (Norms) dt. 21.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| 2-chloromethyl-3-methyl-4-(2,2,2-trifluoroethoxy)pyridine hydrochloride | 1kg | 1 | 2,3-Lutidine | 0.76 |
| | | 2 | Methylene Chloride | 0.24 |
| | | 3 | Trifluoro Ethanol | 0.76 |
| | | 4 | POTASSIUM CARBONATE POWDER | 0.45 |

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| | | 5 | ACETONE | 0.87 |
| | | 6 | METHYL ISO BUTYL KETONE ( M.I.B.K ) | 0.16 |
| | | 7 | ISO PROPYL ALCOHOL (IPA) | Not used in the process |

RA may take further action accordingly.

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| 190 | **Case No.:225/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00365/AM16/ | RLA File :09/24/040/00419/AM15/ | Lic.No/Date:0910061473 01.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 210 /2015-PI (Norms) dt. 21.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| (2,4 Dihydro-4(4(4-Hydroxyphenyl)-1-Piperazinyl)Phenyl-2-(1-Methyl Propyl)-3h 1,2,4 Triazol-3-One | 1kg | 1 | Palladium Charcoal 5% | 0.03 |
| | | 2 | Dimethyl Formamide | 4.02 |
| | | 3 | Pyridine | 0.90 |
| | | 4 | Phenyl Chloro Formate | 1.16 |
| | | 5 | Hydrazine Hydrate 80% | 1.443 |
| | | 6 | Dimethyl Sulfoxide | 1.34 |
| | | 7 | Hydro Bromic Acid 48% | 2.50 |
| | | 8 | Chloroform | 2.67 |
| | | 9 | Triethyl Orthoformate | 2.79 |
| | | 10 | Acetone | 0.50 |

RA may take further action accordingly.

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| 191 | **Case No.:69/5/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00209/AM16/ | RLA File :03/95/040/00807/AM15/ | Lic.No/Date:0310792533 01.01.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 192 | **Case No.:70/5/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00210/AM16/ | RLA File :03/95/040/00606/AM15/ | Lic.No/Date:0310792532 01.01.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 193 | **Case No.:84/5/82-ALC4/2015** | Party Name:SHIVA PHARMACHEM LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00224/AM16/ | RLA File :34/24/040/00259/AM15/ | Lic.No/Date:3410040852 01.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 194 | **Case No.:105/5/82-ALC4/2015** | Party Name:CROWN CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00245/AM16/ | RLA File :03/94/040/00864/AM15/ | Lic.No/Date:0310792569 02.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 195 | **Case No.:106/5/82-ALC4/2015** | Party Name:CROWN CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00246/AM16/ | RLA File :03/94/040/00863/AM15/ | Lic.No/Date:0310792568 02.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 196 | **Case No.:68/5/82-ALC4/2015** | Party Name:POLYDRUG LABORATORIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00208/AM16/ | RLA File :03/95/040/00810/AM15/ | Lic.No/Date:0310792570 02.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 197 | **Case No.:45/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00185/AM16/ | RLA File :09/24/040/00558/AM15/ | Lic.No/Date:0910061483 05.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 198 | **Case No.:102/5/82-ALC4/2015** | Party Name:ALTA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00242/AM16/ | RLA File :03/94/040/00836/AM15/ | Lic.No/Date:0310792635 07.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 199 | **Case No.:107/5/82-ALC4/2015** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00247/AM16/ | RLA File :03/94/040/00933/AM15/ | Lic.No/Date:0310792634 07.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from D/o Pharmaceuticals. |

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| 200 | **Case No.:74/5/82-ALC4/2015** | Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00214/AM16/ | RLA File :03/95/040/00833/AM15/ | Lic.No/Date:0310792647 07.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of C&PC vide letter No.14010/67/2011-Ch-II dt. 2.9.2015 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Disodium Zinc EDTA (Zinc content 15% (+/-0.5%) | 1kg | EDTA (Ethylene Diamine Tetra Acetic Acid) | 0.690 |

RA may take further action accordingly.

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| 201 | **Case No.:149/5/82-ALC4/2015** | Party Name:ALCHEMIE LABORATORIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00289/AM16/ | RLA File :03/94/040/00813/AM15/ | Lic.No/Date:0310792673 08.01.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 202 | **Case No.:62/5/82-ALC4/2015** | Party Name:INDO AMINES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00202/AM16/ | RLA File :03/94/040/00928/AM15/ | Lic.No/Date:0310792678 08.01.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 203 | **Case No.:63/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00203/AM16/ | RLA File :03/94/040/00936/AM15/ | Lic.No/Date:0310792676 08.01.2015 | Defer Date: |

**Decision :** In the light of the earlier decision taken by NC in its meeting No.18/82 dated 28.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Item of Export | Qty. | Sl.No. | Item of Import | Quantity allowed kg/kg |
|---|---|---|---|---|
| LATANOPROST OPHTHALMIC SOLUTION,0.005% 2.5 ML. | 1 kg | 1. | LATANOPROST | 0.1275 mg/2.5 ml vial |
| | | 2. | Eye Drop Bottle (Packing Material). | 1.01 numbers for each vial Net+1% |
| | | 3. | Eye Drop Caps (Packing Material) | 1.01 numbers for each vial Net+1% |
| | | 4. | Eye Drop Insert (Packing Material) | 1.01 numbers for |

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| | | | | | each vial Net+1% |
| | RA may take appropriate action as per the decision of Norms Committee. | | | | |

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| 204 | **Case No.:122/5/82-ALC4/2015** | Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00262/AM16/ | RLA File :03/95/040/00682/AM15/ | Lic.No/Date:0310792689 08.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 205 | **Case No.:121/5/82-ALC4/2015** | Party Name:UNIJULES LIFE SCIENCES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00261/AM16/ | RLA File :03/95/040/00835/AM15/ | Lic.No/Date:0310792685 08.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 206 | **Case No.:220/5/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00360/AM16/ | RLA File :09/24/040/00560/AM15/ | Lic.No/Date:0910061516 09.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 207 | **Case No.:219/5/82-ALC4/2015** | Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00359/AM16/ | RLA File :09/24/040/00549/AM15/ | Lic.No/Date:0910061517 09.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** | | | |

The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 208 | **Case No.:80/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00220/AM16/ | RLA File :05/23/040/00465/AM15/ | Lic.No/Date:0510392782 09.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 209 | **Case No.:239/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00379/AM16/ | RLA File :09/24/040/00555/AM15/ | Lic.No/Date:0910061520 09.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from D/o Pharmaceuticals. |

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| 210 | **Case No.:150/5/82-ALC4/2015** | Party Name:ALKYL AMINES CHEMICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00290/AM16/ | RLA File :03/94/040/00866/AM15/ | Lic.No/Date:0310792839 12.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 211 | **Case No.:152/5/82-ALC4/2015** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00292/AM16/ | RLA File :03/94/040/00943/AM15/ | Lic.No/Date:0310792841 12.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.14010/67/2011-Ch-II dt. 2.9.2015 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Disodium Zinc EDTA (Zinc content 15% (+/-0.5%) | 1kg | EDTA (Ethylene Diamine Tetra Acetic Acid) | 0.690 |

RA may take further action accordingly.

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| 212 | **Case No.:141/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00281/AM16/ | RLA File :03/94/040/00746/AM15/ | Lic.No/Date:0310792870 13.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC. | | | |

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| 213 | **Case No.:151/5/82-ALC4/2015** | Party Name:AGIO PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00291/AM16/ | RLA File :03/94/040/00902/AM15/ | Lic.No/Date:0310792875 13.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 214 | **Case No.:119/5/82-ALC4/2015** | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00259/AM16/ | RLA File :03/95/040/00843/AM15/ | Lic.No/Date:0310792869 13.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 215 | **Case No.:92/5/82-ALC4/2015** | Party Name:ALKALOIDS CORPORATION | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00232/AM16/ | RLA File :02/24/040/00203/AM15/ | Lic.No/Date:0210205448 14.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 216 | **Case No.:59/5/82-ALC4/2015** | Party Name:ANTHEA AROMATICS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00199/AM16/ | RLA File :03/94/040/00793/AM15/ | Lic.No/Date:0310792911 14.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 217 | **Case No.:64/5/82-ALC4/2015** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00204/AM16/ | RLA File :31/83/040/00200/AM15/ | Lic.No/Date:3110065202 14.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 218 | **Case No.:66/5/82-ALC4/2015** | Party Name:EMCURE PHARMACEUTICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00206/AM16/ | RLA File :31/83/040/00219/AM15/ | Lic.No/Date:3110065206 14.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 219 | **Case No.:243/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00383/AM16/ | RLA File :09/24/040/00589/AM15/ | Lic.No/Date:0910061530 14.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 220 | **Case No.:51/5/82-ALC4/2015** | Party Name:UNIMAX LABORATORIES PVT.LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00191/AM16/ | RLA File :03/95/040/00860/AM15/ | Lic.No/Date:0310792918 14.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No. 35011/218/2015-PI (Norms) dt.11.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Prednisolone Sodium Phosphate | 1kg | Prednisolone | 0.839 |

RA may take further action accordingly.

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| 221 | **Case No.:60/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00200/AM16/ | RLA File :03/94/040/00963/AM15/ | Lic.No/Date:0310793006 16.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 222 | **Case No.:78/5/82-ALC4/2015** | Party Name:LAXMI ORGANIC INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00218/AM16/ | RLA File :03/95/040/00814/AM15/ | Lic.No/Date:0310793011 16.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/1/2012-CH-II dated 13rd August, 2015 decided to call for following information from the firm:-<br>1. Detailed manufacturing process with balance chemical reactions indicating number of moles of all reactants, products and by products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram.<br>2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.<br>3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.<br>4. Details of production of export product and corresponding consumption of Acetoactxyethy methacrylate and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to June ) duly certified by CA. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.<br>5. Any other relevant information, if any. | | | |

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| 223 | **Case No.:72/5/82-ALC4/2015** | Party Name:MICRO INKS PRIVATE LIMITED. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00212/AM16/ | RLA File :03/95/040/00658/AM15/ | Lic.No/Date:0310793017 16.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 224 | **Case No.:111/5/82-ALC4/2015** | Party Name:MICRO INKS PRIVATE LIMITED. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00251/AM16/ | RLA File :03/95/040/00648/AM15/ | Lic.No/Date:0310792988 16.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 225 | **Case No.:89/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00229/AM16/ | RLA File :08/24/040/00253/AM15/ | Lic.No/Date:0810134341 19.01.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 226 | **Case No.:242/5/82-ALC4/2015** | Party Name:OPTIMUS DRUGS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00382/AM16/ | RLA File :09/24/040/00577/AM15/ | Lic.No/Date:0910061545 19.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 227 | **Case No.:249/5/82-ALC4/2015** | Party Name:PERKIN LABORATORIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00389/AM16/ | RLA File :09/24/040/00588/AM15/ | Lic.No/Date:0910061539 19.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 228 | **Case No.:79/5/82-ALC4/2015** | Party Name:UNIJULES LIFE SCIENCES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00219/AM16/ | RLA File :03/95/040/00877/AM15/ | Lic.No/Date:0310793058 19.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 229 | **Case No.:110/5/82-ALC4/2015** | Party Name:UNIMAX CHEMICALS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00250/AM16/ | RLA File :03/95/040/00811/AM15/ | Lic.No/Date:0310793038 19.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 230 | **Case No.:112/5/82-ALC4/2015** | Party Name:UNIMAX CHEMICALS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00252/AM16/ | RLA File :03/95/040/00812/AM15/ | Lic.No/Date:0310793039 19.01.2015 | Defer Date: |
| | **Decision :** | | | |

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| 231 | **Case No.:52/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00192/AM16/ | RLA File :03/94/040/00953/AM15/ | Lic.No/Date:0310793104 20.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 232 | **Case No.:147/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00287/AM16/ | RLA File :03/94/040/00964/AM15/ | Lic.No/Date:0310793105 20.01.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 233 | **Case No.:55/5/82-ALC4/2015** | Party Name:IPCA LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00195/AM16/ | RLA File :03/94/040/00975/AM15/ | Lic.No/Date:0310793123 20.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 234 | **Case No.:88/5/82-ALC4/2015** | Party Name:ABEERS PHARMACEUTICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00228/AM16/ | RLA File :05/23/040/00486/AM15/ | Lic.No/Date:0510392949 21.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 235 | **Case No.:132/5/82-ALC4/2015** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00272/AM16/ | RLA File :03/94/040/00947/AM15/ | Lic.No/Date:0310793170 21.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 236 | **Case No.:56/5/82-ALC4/2015** | Party Name:IPCA LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00196/AM16/ | RLA File :03/94/040/00973/AM15/ | Lic.No/Date:0310793182 21.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 237 | **Case No.:131/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00271/AM16/ | RLA File :03/94/040/00988/AM15/ | Lic.No/Date:0310793181 21.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 238 | **Case No.:87/5/82-** | Party Name:SHREE | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2015** | BANKEY BEHARI LAL BOARD MILLS | ALC4/2015 16.09.2015 | **Deferred** |
| | HQ File :01/82/050/00227/AM16/ | RLA File :05/24/040/00454/AM15/ | Lic.No/Date:0510392955 21.01.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| | **Case No.:86/5/82-ALC4/2015** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| 239 | HQ File :01/82/050/00226/AM16/ | RLA File :05/24/040/00489/AM15/ | Lic.No/Date:0510392966 22.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| | **Case No.:170/5/82-ALC4/2015** | Party Name:ALEMBIC PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00310/AM16/ | RLA File :34/24/040/00278/AM15/ | Lic.No/Date:3410040893 23.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/104/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.tablet |
|---|---|---|---|
| Valsartan + Hydrochlorothiazide tablets 80 mg +12.5mg | One tablet | Valsartan | 81.6mg/tablet |
| Valsartan + Hydrochlorothiazide tablets 160 mg +12.5mg | One tablet | Valsartan | 163.2/tablet |
| Valsartan + Hydrochlorothiazide tablets 160 mg +25mg | One tablet | Valsartan | 163.2/tablet |
| Valsartan + Hydrochlorothiazide tablets 320 mg +12.5mg | One tablet | Valsartan | 326.4mg/tablet |
| Valsartan + Hydrochlorothiazide tablets 320 mg +25mg | One tablet | Valsartan | 326.4mg/tablet |

Norms for one kg.

| Export product | Qty. | Import items | Qty.kg. |
|---|---|---|---|
| Valsartan | One kg. | Methyl (2S)-2-{[2Cyano-1,1-biphenyl-4-yl)Methyl]amino)-3-methyl butanoate ethanedioate (Bi phenylvaline oxalate) | 1.455kg/kg |
| | | Methanol | 0.637 lit/kg |
| | | Methylene Chloride ( or Dichloromethane) | 9.409 Lit/kg |

RA may take further action accordingly.

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| 241 | **Case No.:165/5/82-ALC4/2015** | Party Name:IND-SWIFT LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00305/AM16/ | RLA File :22/24/040/00091/AM15/ | Lic.No/Date:2210015173 23.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 242 | **Case No.:76/5/82-ALC4/2015** | Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00216/AM16/ | RLA File :03/95/040/00891/AM15/ | Lic.No/Date:0310793255 23.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 243 | **Case No.:77/5/82-ALC4/2015** | Party Name:THINQ PHARMA-CRO LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00217/AM16/ | RLA File :03/95/040/00857/AM15/ | Lic.No/Date:0310793256 23.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 244 | **Case No.:204/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00344/AM16/ | RLA File :09/24/040/00596/AM15/ | Lic.No/Date:0910061555 23.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 245 | **Case No.:229/5/82-ALC4/2015** | Party Name:ATUL LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00369/AM16/ | RLA File :08/24/040/00391/AM15/ | Lic.No/Date:0810134402 27.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 246 | **Case No.:269/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00409/AM16/ | RLA File :03/94/040/01006/AM15/ | Lic.No/Date:0310793301 27.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 247 | **Case No.:85/5/82-ALC4/2015** | Party Name:V.D.H. ORGANICS PVT. LTD | Meet No/Date:8/82-ALC4/2015 | **Status:Case Deferred** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/00225/AM16/ | RLA File :05/24/040/00500/AM15/ | Lic.No/Date:0510392989 27.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 248 | **Case No.:58/5/82-ALC4/2015** | Party Name:JINDAL DRUGS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00198/AM16/ | RLA File :03/94/040/00980/AM15/ | Lic.No/Date:0310793360 28.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 249 | **Case No.:230/5/82-ALC4/2015** | Party Name:R.K.INDUSTRIES, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00370/AM16/ | RLA File :08/24/040/00394/AM15/ | Lic.No/Date:0810134414 28.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 250 | **Case No.:168/5/82-ALC4/2015** | Party Name:ALEMBIC PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00308/AM16/ | RLA File :34/24/040/00277/AM15/ | Lic.No/Date:3410040906 29.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 251 | **Case No.:163/5/82-ALC4/2015** | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00303/AM16/ | RLA File :05/24/040/00503/AM15/ | Lic.No/Date:0510393026 29.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 252 | **Case No.:166/5/82-ALC4/2015** | Party Name:CADILA PHARMACEUTICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00306/AM16/ | RLA File :08/24/040/00386/AM15/ | Lic.No/Date:0810134454 30.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 253 | **Case No.:274/5/82-ALC4/2015** | Party Name:ELPPE CHEMICALS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00414/AM16/ | RLA File :03/94/040/01017/AM15/ | Lic.No/Date:0310793439 30.01.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. |

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| 254 | **Case No.:138/8/82-ALC4/2015** | Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00934/AM16/ | RLA File :03/94/040/01099/AM14/ | Lic.No/Date:0310793426 30.01.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 255 | **Case No.:211/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00351/AM16/ | RLA File :09/24/040/00602/AM15/ | Lic.No/Date:0910061571 30.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 210 /2015-PI (Norms) dt. 21.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| 5-(Difluoro Methoxy)-2-(3,4-Dimethoxy-2-Pyridinyl Methyl Thio -1H-Benzimidazole | 1kg | 1 | Maltol | 0.628 |
| | | 2 | Acetone | 2.62 |
| | | 3 | Potassium Carbonate | 0.711 |
| | | 4 | Toluene | 0.874 |
| | | 5 | 5-Difluoromethoxy-2-Mercapto-1H-Benzimidazole | 0.69 |
| | | 6 | Methylene Chloride | 2.53 |
| | | 7 | Chloroform | 2.84 |

RA may take further action accordingly.

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| 256 | **Case No.:212/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00352/AM16/ | RLA File :09/24/040/00606/AM15/ | Lic.No/Date:0910061572 30.01.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/274/2015-PI (Norms) dt. 21.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ATORVASTATIN CALCIUM | 1kg | 1 | tert-butyl2-((4R,6R)-6-(2(2-(4-fluorophenyl)-5-isopropyl-3-phenyl-4-(phenylcarbamoyl)-1H-pyrrol-1-yl)ethyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate | 1.337 |
| | | 2 | Toluene | 1.54 |
| | | 3 | methyl tertiary butyl ether (MTBE) | 0.57 |

RA may take further action accordingly.

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| 257 | **Case No.:181/5/82-ALC4/2015** | Party Name:R L FINE CHEM | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00321/AM16/ | RLA File :07/24/040/00387/AM15/ | Lic.No/Date:0710107544 02.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/203/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ORPHENADRINE CITRATE BP/EP/USP | 1kg | 1 | 2 METHYL BENZOPHENONE | 0.70 |
| | | 2 | ACETONE | 1.25 |

RA may take further action accordingly.

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| 258 | **Case No.:209/5/82-ALC4/2015** | Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deferred** |
| | HQ File :01/82/050/00349/AM16/ | RLA File :09/24/040/00442/AM15/ | Lic.No/Date:0910061573 02.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 259 | **Case No.:343/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00483/AM16/ | RLA File :03/95/040/00905/AM15/ | Lic.No/Date:0310793484 02.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.No.14010/95/2011-Ch-II dt. 11.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| YAPOX CL 30/10 "HYDROQUINONE BIS(2hydroxy ethyl ether) | 1kg | HYDROQUINONE | 0.611 |

RA may take further action accordingly.

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| 260 | **Case No.:162/5/82-ALC4/2015** | Party Name:ALKALOIDS CORPORATION | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00302/AM16/ | RLA File :02/24/040/00205/AM15/ | Lic.No/Date:0210205504 03.02.2015 | Defer Date: |

**Decision :** The Committee in light of earlier decision taken by NC in its meeting No.13/13 dated 17.7.2012 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Qty. | Import items | Qty. in kg. |
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| Noscapine BP/Noscapine Hcl BP | 1 kg | Noscapine crude 95% | 1.158 |

RA concerned may take further necessary action as per above decision of NC.

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| 261 | **Case No.:208/5/82-ALC4/2015** | Party Name:ASTRIX LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00348/AM16/ | RLA File :09/24/040/00534/AM15/ | Lic.No/Date:0910061583 03.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 262 | **Case No.:275/5/82-ALC4/2015** | Party Name:BAYER CROPSCIENCE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00415/AM16/ | RLA File :03/94/040/00930/AM15/ | Lic.No/Date:0310793539 03.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 263 | **Case No.:158/5/82-ALC4/2015** | Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00298/AM16/ | RLA File :30/24/040/00051/AM15/ | Lic.No/Date:3010103361 03.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 264 | **Case No.:233/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00373/AM16/ | RLA File :05/24/040/00525/AM15/ | Lic.No/Date:0510393079 04.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 265 | **Case No.:234/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00374/AM16/ | RLA File :05/24/040/00526/AM15/ | Lic.No/Date:0510393080 04.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 266 | **Case No.:164/5/82-ALC4/2015** | Party Name:SENTISS PHARMA PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00304/AM16/ | RLA File :05/24/040/00513/AM15/ | Lic.No/Date:0510393078 04.02.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. |

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| 267 | **Case No.:157/5/82-ALC4/2015** | Party Name:IND-SWIFT LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00297/AM16/ | RLA File :22/24/040/00100/AM15/ | Lic.No/Date:2210015187 05.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 268 | **Case No.:284/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00424/AM16/ | RLA File :03/94/040/01053/AM15/ | Lic.No/Date:0310793620 05.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 269 | **Case No.:238/5/82-ALC4/2015** | Party Name:KLJ PLASTICIZERS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00378/AM16/ | RLA File :05/23/040/00504/AM15/ | Lic.No/Date:0510393099 05.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 270 | **Case No.:182/5/82-ALC4/2015** | Party Name:MICRO LABS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00322/AM16/ | RLA File :07/24/040/00398/AM15/ | Lic.No/Date:0710107559 05.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No.35011/261 /2014-PI (Norms) dt. 12.03.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Import items | Qty. |
|---|---|---|
| AMOXICILLIN 125MG AND FLUCLOXACILLIN 125MG PER 5ML ORAL SUSPENSION | Amoxicillin trihydrate | 755mg for 100 ml bottle |
| | Flucloxacillin Sodium | 688mg for 100 ml bottle |
| AMOXICLLIN 250MG AND FLUCLOXACILLIN 250MG CAPSULES | Amoxicillin trihydrate | 292.68mg for one capsule |
| | Flucloxacillin Sodium | 267.34mg for one capsule |
| AMPICILLIN 250MG AND FLUCLOXACILLIN 250MG CAPSULES | Ampicillin trihydrate | 294.5mg for one capsule |
| | Flucloxacillin Sodium | 267.34mg for one capsule |

RA may take further action accordingly.

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| 271 | **Case No.:155/5/82-** | Party Name:ONEIRO | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2015** | CHEMICALS LTD | ALC4/2015<br>16.09.2015 | **Approved** |
| | HQ File<br>:01/82/050/00295/AM16/ | RLA File<br>:34/24/040/00291/AM15/ | Lic.No/Date:3410040925<br>05.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 430 /2012-PI (Norms) dt. September 2012 and as per earlier decision taken by NC in its meeting No.07/AM16 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. in kg. |
|---|---|---|---|---|
| 4,7-Dichloro Quinoline | 1 kg | 1 | Di Ethyl Ethoxy Methylene Malonate | 1.65 |
| | | 2 | Meta Chloro Aniline | 0.97 |
| | | 3 | Light Liquid Parafin | 0.97 |
| | | 4 | Tolune | 0.88 |
| | | 5 | Phosphorous Oxychloride | 0.97 |
| | | 6 | Methanol | 1.13 |

RA may take further action accordingly.

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| 272 | **Case No.:169/5/82-ALC4/2015** | Party Name:TIDE INDUSTRIES | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00309/AM16/ | RLA File<br>:34/24/040/00290/AM15/ | Lic.No/Date:3410040927<br>05.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 273 | **Case No.:268/5/82-ALC4/2015** | Party Name:CATAPHARMA CHEMICALS PVT. LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00408/AM16/ | RLA File<br>:31/83/040/00209/AM15/ | Lic.No/Date:3110065261<br>06.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 274 | **Case No.:227/5/82-ALC4/2015** | Party Name:MICRO LABS LTD | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Approved** |
| | HQ File<br>:01/82/050/00367/AM16/ | RLA File<br>:07/24/040/00378/AM15/ | Lic.No/Date:0710107574<br>09.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/52 /2013-PI (Norms) dt. 30.7. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| PREMIX FOR NIFUROXAZIDE CAPSULES OF 362 MG Containing 200 mg Nifuroxazide | 1kg | NIFUROXAZIDE EP | 0.5775 |

RA may take further action accordingly.

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| 275 | **Case No.:342/5/82-ALC4/2015** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00482/AM16/ | RLA File :03/95/040/00585/AM15/ | Lic.No/Date:0310793707 09.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 276 | **Case No.:344/5/82-ALC4/2015** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00484/AM16/ | RLA File :03/95/040/00445/AM15/ | Lic.No/Date:0310793706 09.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 277 | **Case No.:161/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00301/AM16/ | RLA File :05/24/040/00472/AM15/ | Lic.No/Date:0510393118 09.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 278 | **Case No.:346/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00486/AM16/ | RLA File :03/95/040/00947/AM15/ | Lic.No/Date:0310793722 09.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 279 | **Case No.:319/5/82-ALC4/2015** | Party Name:EXEMED PHARMACEUTICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00459/AM16/ | RLA File :34/24/040/00297/AM15/ | Lic.No/Date:3410040950 10.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 280 | **Case No.:190/5/82-ALC4/2015** | Party Name:HONOUR LAB LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00330/AM16/ | RLA File :09/24/040/00629/AM15/ | Lic.No/Date:0910061597 10.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 281 | **Case No.:290/5/82-** | Party Name:IND-SWIFT | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2015** | LABORATORIES LTD., | ALC4/2015<br>16.09.2015 | **Deferred** |
| | HQ File<br>:01/82/050/00430/AM16/ | RLA File<br>:22/24/040/00098/AM15/ | Lic.No/Date:2210015190<br>10.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 282 | **Case No.:231/5/82-ALC4/2015** | Party Name:MAHARSHI PHARMA CHEM PVT.LTD, | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00371/AM16/ | RLA File<br>:08/24/040/00403/AM15/ | Lic.No/Date:0810134561<br>10.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 283 | **Case No.:167/5/82-ALC4/2015** | Party Name:FRESENIUS KABI ONCOLOGY LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00307/AM16/ | RLA File<br>:05/23/040/00435/AM15/ | Lic.No/Date:0510393162<br>11.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 284 | **Case No.:171/5/82-ALC4/2015** | Party Name:FRESENIUS KABI ONCOLOGY LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00311/AM16/ | RLA File<br>:05/23/040/00434/AM15/ | Lic.No/Date:0510393163<br>11.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 285 | **Case No.:286/5/82-ALC4/2015** | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00426/AM16/ | RLA File<br>:03/94/040/01054/AM15/ | Lic.No/Date:0310793796<br>11.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 286 | **Case No.:348/5/82-ALC4/2015** | Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00488/AM16/ | RLA File<br>:03/95/040/00895/AM15/ | Lic.No/Date:0310793791<br>11.02.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 287 | **Case No.:159/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:0510393136 | Defer |

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| | :01/82/050/00299/AM16/ | :05/24/040/00484/AM15/ | 11.02.2015 | Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 288 | **Case No.:160/5/82-ALC4/2015** | Party Name:PCL OIL & SOLVENTS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00300/AM16/ | RLA File :05/24/040/00389/AM15/ | Lic.No/Date:0510393132 11.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 289 | **Case No.:127/8/82-ALC4/2015** | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00923/AM16/ | RLA File :03/94/040/01056/AM15/ | Lic.No/Date:0310793858 12.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 290 | **Case No.:333/5/82-ALC4/2015** | Party Name:MEHTA API PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00473/AM16/ | RLA File :03/95/040/00903/AM15/ | Lic.No/Date:0310793861 12.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 291 | **Case No.:345/5/82-ALC4/2015** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00485/AM16/ | RLA File :03/95/040/00909/AM15/ | Lic.No/Date:0310793856 12.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 292 | **Case No.:347/5/82-ALC4/2015** | Party Name:ROYAL PHARMA | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00487/AM16/ | RLA File :03/95/040/00958/AM15/ | Lic.No/Date:0310793866 12.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 293 | **Case No.:201/5/82-ALC4/2015** | Party Name:AKZO NOBEL INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00341/AM16/ | RLA File :02/24/040/00178/AM15/ | Lic.No/Date:0210205557 13.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from DEPARTMENT OF C&PC |

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| 294 | **Case No.:330/5/82-ALC4/2015** | Party Name:SURVIVAL TECHNOLOGIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00470/AM16/ | RLA File :03/95/040/00901/AM15/ | Lic.No/Date:0310793891 16.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 295 | **Case No.:42/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00182/AM16/ | RLA File :09/24/040/00633/AM15/ | Lic.No/Date:0910061619 16.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.. | | | |

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| 296 | **Case No.:331/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00471/AM16/ | RLA File :03/95/040/00971/AM15/ | Lic.No/Date:0310793898 16.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.No.14010/95/2011-Ch-II dt 11.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| AROMATIC DERIVATIVE OF DIPHENYLAMINE(ADA) | 1kg | DIPHENYLAMINE | 0.447 |
| | | ALPHA METHYL STYRENE | 1.23 |
| | | ACTIVATED CLAY | 0.200 |

RA may take further action accordingly.

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| 297 | **Case No.:253/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00393/AM16/ | RLA File :05/24/040/00548/AM15/ | Lic.No/Date:0510393250 17.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 495 /2014-PI (Norms) dt. March 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. |
|---|---|---|---|---|
| SITAGLIPTIN PHOSPHATE MONOHYDRATE | 1kg | 1 | (R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04) | 1.00kg |
| | | 2 | 3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride | 0.80kg |
| | | 3 | N-Hydroxybenzotriazole(HOBT) | 0.50kg |
| | | 4 | Methanol | 3.65 lit./kg |
| | | 5 | Isopropyl alcohol | 6.10 lit/kg |
| | | 6 | Methylene Dichloride | 15.25 lit/kg |

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| | RA may take further action accordingly. |

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| 298 | **Case No.:235/5/82-ALC4/2015** | Party Name:AMANTA HEALTHCARE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00375/AM16/ | RLA File :08/24/040/00413/AM15/ | Lic.No/Date:0810134610 18.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.. | | | |

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| 299 | **Case No.:281/5/82-ALC4/2015** | Party Name:IPCA LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00421/AM16/ | RLA File :03/94/040/01069/AM15/ | Lic.No/Date:0310793943 18.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/106 /2014-PI (Norms) dt. August 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Prednisolone sodium phosphate | 1kg | Prednisolone | 0.839 |

RA may take further action accordingly.

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| 300 | **Case No.:283/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00423/AM16/ | RLA File :03/94/040/01084/AM15/ | Lic.No/Date:0310793953 18.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.. | | | |

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| 301 | **Case No.:349/5/82-ALC4/2015** | Party Name:PREGNA INTERNATIONAL LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00489/AM16/ | RLA File :03/95/040/00984/AM15/ | Lic.No/Date:0310793937 18.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.No.46011/22/2008-PC-II dt. 25.08.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg. |
|---|---|---|---|---|
| INTRA UTERINE CONTRACEPTIVE DEVICE -COPPER T 380 A | One number | 1 | Copper Wire with ( 99.99% Purity) | 0.000204 kg. |
| | | 2 | HDPE GRANULES (MOULDING GRADE) | 0.001202 kg. |
| | | 3 | Pouches (Plastic) | Net+10% |
| | | 4 | COPPER TUBE ( 99.99% PURITY) | 0.000169 kg. |
| | | 5 | POLYPROPYLENE GRANULES | 0.0015543 kg. |

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| | | 6 | COMPOUND OF LDPE RESIN & BARIUM SULPHATE | 0.000415 kg. |
| | | 7 | PVC GRANULES | 0.000658 kg. |
| | | 8 | HDPE GRANULES / NYLON RESIN MEDICAL GRADE | 0.000177 kg. |

RA may take further action accordingly.

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| 302 | **Case No.:285/5/82-ALC4/2015** | Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00425/AM16/ | RLA File :03/94/040/01092/AM15/ | Lic.No/Date:0310793985 19.02.2015 | Defer Date:15.10.2015 |

**Decision :** The committee in light of the written comment of D/o DEPARTMENT OF C&PC forwarded vide O.M.No.14010/47/2014-CH-II dated 18th July 2015 decided to call for following information from the firm:-

1. Detailed manufacturing process with balance chemical reactions indicating number of moles of all reactants, products and by products with corresponding molecular formulac, structural formulae, molecular weight and process flow diagram.
2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.
4. Details of production of export product under reference i.e. Camphor USP and corresponding consumption of raw materials in the year 2013-14, 2014-15 and 2015-16 (April to June ) duly certified by CA
5. Any other relevant information, if any.

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| 303 | **Case No.:279/5/82-ALC4/2015** | Party Name:CROWN CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00419/AM16/ | RLA File :03/94/040/01088/AM15/ | Lic.No/Date:0310793983 19.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 304 | **Case No.:288/5/82-ALC4/2015** | Party Name:CROWN CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00428/AM16/ | RLA File :03/94/040/01089/AM15/ | Lic.No/Date:0310793982 19.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 305 | **Case No.:237/5/82-ALC4/2015** | Party Name:INTAS PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00377/AM16/ | RLA File :08/24/040/00423/AM15/ | Lic.No/Date:0810134636 19.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals..

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| 306 | **Case No.:332/5/82-ALC4/2015** | Party Name:O C SPECIALITIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00472/AM16/ | RLA File :03/95/040/00991/AM15/ | Lic.No/Date:0310794000 19.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 307 | **Case No.:317/5/82-ALC4/2015** | Party Name:AMI LIFESCIENCES P LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00457/AM16/ | RLA File :34/24/040/00305/AM15/ | Lic.No/Date:3410040974 20.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 308 | **Case No.:38/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00178/AM16/ | RLA File :09/24/040/00591/AM15/ | Lic.No/Date:0910061638 20.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 309 | **Case No.:335/5/82-ALC4/2015** | Party Name:PRIVI ORGANICS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00475/AM16/ | RLA File :03/95/040/00978/AM15/ | Lic.No/Date:0310794038 20.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 310 | **Case No.:320/5/82-ALC4/2015** | Party Name:GULBRANDSEN CHEMICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00460/AM16/ | RLA File :34/24/040/00313/AM15/ | Lic.No/Date:3410040975 23.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.No.14010/49/2011-Ch-II dt. 10.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Tetra Butyl Tin (TBT) | 1kg | 1 | Tin Ingots | 0.364 |
| | | 2 | Aluminium Grit/Granules | 0.119 |
| | | 3 | Butene-1 | 0.869 |

RA may take further action accordingly.

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| 311 | **Case No.:31/5/82-ALC4/2015** | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00171/AM16/ | RLA File :09/24/040/00630/AM15/ | Lic.No/Date:0910061641 23.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 312 | **Case No.:318/5/82-ALC4/2015** | Party Name:TIDE INDUSTRIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00458/AM16/ | RLA File :34/24/040/00310/AM15/ | Lic.No/Date:3410040978 23.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The D/o DEPARTMENT OF C&PC vide letter No.14010/85/2010-CH-II dt.11.8.2015 has informed that information called for from the firm is awaited. The committee accordingly deferred the case. | | | |

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| 313 | **Case No.:280/5/82-ALC4/2015** | Party Name:FERMENTA BIOTECH LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00420/AM16/ | RLA File :03/94/040/01110/AM15/ | Lic.No/Date:0310794101 24.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 314 | **Case No.:293/5/82-ALC4/2015** | Party Name:MAHARSHI PHARMA CHEM PVT.LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00433/AM16/ | RLA File :08/24/040/00426/AM15/ | Lic.No/Date:0810134657 24.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 315 | **Case No.:250/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00390/AM16/ | RLA File :05/24/040/00528/AM15/ | Lic.No/Date:0510393339 24.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of 46011/79/2014-PC-II dt. 26.8.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Di-Octyl Teraphthalate (DOTP) | 1kg | 1 | Pure Tere Phthalic Acid | 0.400 |
| | | 2 | 2-Ethyl Hexanol | 0.613 |

RA may take further action accordingly.

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| 316 | **Case No.:251/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00391/AM16/ | RLA File :05/24/040/00538/AM15/ | Lic.No/Date:0510393340 24.02.2015 | Defer Date: |
| | **Decision :** The committee decided to ratify the norms based on the recommendation of | | | |

Department of 46011/79/2014-PC-II dt. 26.8.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Di-Octyl Teraphthalate (DOTP) | 1kg | 1 | Pure Tere Phthalic Acid | 0.400 |
| | | 2 | 2-Ethyl Hexanol | 0.613 |

RA may take further action accordingly.

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| 317 | **Case No.:252/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00392/AM16/ | RLA File :05/24/040/00544/AM15/ | Lic.No/Date:0510393341 24.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of 46011/79/2014-PC-II dt. 26.8.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Di-Octyl Teraphthalate (DOTP) | 1kg | 1 | Pure Tere Phthalic Acid | 0.400 |
| | | 2 | 2-Ethyl Hexanol | 0.613 |

RA may take further action accordingly.

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| 318 | **Case No.:232/5/82-ALC4/2015** | Party Name:RANBAXY LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00372/AM16/ | RLA File :05/24/040/00560/AM15/ | Lic.No/Date:0510393348 24.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 319 | **Case No.:334/5/82-ALC4/2015** | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00474/AM16/ | RLA File :03/95/040/00862/AM15/ | Lic.No/Date:0310794100 24.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 320 | **Case No.:277/5/82-ALC4/2015** | Party Name:INDO AMINES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00417/AM16/ | RLA File :03/94/040/01024/AM15/ | Lic.No/Date:0310794134 25.02.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 321 | **Case No.:308/5/82-ALC4/2015** | Party Name:PAYAL PETROCHEM PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00448/AM16/ | RLA File :05/24/040/00511/AM15/ | Lic.No/Date:0510393355 25.02.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 322 | **Case No.:309/5/82-ALC4/2015** | Party Name:SHREE VALLABH CHEMICAL | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00449/AM16/ | RLA File :08/24/040/00417/AM15/ | Lic.No/Date:0810134670 25.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 323 | **Case No.:259/5/82-ALC4/2015** | Party Name:VIRDEV INTERMEDIATES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00399/AM16/ | RLA File :52/24/040/00067/AM15/ | Lic.No/Date:5210041437 25.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The committee, in light of the written comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/92/2015-PI (Norms) dated September 2015 decided to call for complete technical details from the firms as per Appendix-33. | | | |

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| 324 | **Case No.:41/5/82-ALC4/2015** | Party Name:DR REDDYS LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00181/AM16/ | RLA File :09/24/040/00657/AM15/ | Lic.No/Date:0910061651 26.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 325 | **Case No.:314/5/82-ALC4/2015** | Party Name:R L FINE CHEM | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00454/AM16/ | RLA File :07/24/040/00416/AM15/ | Lic.No/Date:0710107713 26.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 326 | **Case No.:325/5/82-ALC4/2015** | Party Name:SWISS EXPORTS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00465/AM16/ | RLA File :08/24/040/00401/AM15/ | Lic.No/Date:0810134676 26.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 327 | **Case No.:273/5/82-ALC4/2015** | Party Name:BHARAT SERUMS & VACCINES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00413/AM16/ | RLA File :03/94/040/01055/AM15/ | Lic.No/Date:0310794262 27.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from DBT. |

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| 328 | **Case No.:452/5/82-ALC4/2015** | Party Name:BLUE CIRCLE ORGANICS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00592/AM16/ | RLA File :03/94/040/01091/AM15/ | Lic.No/Date:0310794261 27.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 329 | **Case No.:297/5/82-ALC4/2015** | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00437/AM16/ | RLA File :05/23/040/00510/AM15/ | Lic.No/Date:0510393404 27.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 330 | **Case No.:298/5/82-ALC4/2015** | Party Name:MEDICEF PHARMA, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00438/AM16/ | RLA File :22/24/040/00095/AM15/ | Lic.No/Date:2210015200 27.02.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| **Case No.:312/5/82-ALC4/2015** | Party Name:R L FINE CHEM | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00452/AM16/ | RLA File :07/24/040/00415/AM15/ | Lic.No/Date:0710107728 27.02.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/203/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ORPHENADRINE CITRATE BP/EP/USP | 1kg | 1 | 2 METHYL BENZOPHENONE | 0.70 |
| | | 2 | ACETONE | 1.25 |

RA may take further action accordingly.

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| 332 | **Case No.:414/5/82-ALC4/2015** | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00554/AM16/ | RLA File :03/94/040/01090/AM15/ | Lic.No/Date:0310794291 02.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 333 | **Case No.:337/5/82-ALC4/2015** | Party Name:MANGALAM DRUGS & ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00477/AM16/ | RLA File :03/95/040/01001/AM15/ | Lic.No/Date:0310794280 02.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 334 | **Case No.:341/5/82-ALC4/2015** | Party Name:MANGALAM DRUGS & ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00481/AM16/ | RLA File :03/95/040/01002/AM15/ | Lic.No/Date:0310794281 02.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 335 | **Case No.:316/5/82-ALC4/2015** | Party Name:ALEMBIC PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00456/AM16/ | RLA File :34/24/040/00280/AM15/ | Lic.No/Date:3410041005 03.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 336 | **Case No.:295/5/82-ALC4/2015** | Party Name:PROLIFE INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00435/AM16/ | RLA File :08/24/040/00395/AM15/ | Lic.No/Date:0810134703 03.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 337 | **Case No.:294/5/82-ALC4/2015** | Party Name:ATUL INTERMEDIATES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00434/AM16/ | RLA File :08/24/040/00264/AM15/ | Lic.No/Date:0810134727 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 338 | **Case No.:326/5/82-ALC4/2015** | Party Name:ATUL INTERMEDIATES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00466/AM16/ | RLA File :08/24/040/00429/AM15/ | Lic.No/Date:0810134726 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 339 | **Case No.:415/5/82-ALC4/2015** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | | LTD. | | |
| | HQ File :01/82/050/00555/AM16/ | RLA File :03/94/040/01111/AM15/ | Lic.No/Date:0310794368 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 340 | **Case No.:422/5/82-ALC4/2015** | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00562/AM16/ | RLA File :03/94/040/01120/AM15/ | Lic.No/Date:0310794347 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 341 | **Case No.:451/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00591/AM16/ | RLA File :03/94/040/01097/AM15/ | Lic.No/Date:0310794354 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 342 | **Case No.:324/5/82-ALC4/2015** | Party Name:SWISS PARENTERALS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00464/AM16/ | RLA File :08/24/040/00439/AM15/ | Lic.No/Date:0810134729 04.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 343 | **Case No.:20/8/82-ALC4/2015** | Party Name:VEGESNA LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00816/AM16/ | RLA File :09/24/040/00660/AM15/ | Lic.No/Date:0910061662 04.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/609/2013-PI (Norms) dt.24.12.2013 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Magnesium salt/Magnesium Mono-p-Nitro Benzyl malonate | 1kg | 1 | Para Nitro Benzyl alcohol | 0.874 |
| | | 2 | Malonic acid | 1.044 |
| | | 3 | Toluene | 1.00 |

RA may take further action accordingly.

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| 344 | **Case No.:340/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 | **Status:approved** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/00480/AM16/ | RLA File :03/95/040/01027/AM15/ | Lic.No/Date:0310794375 04.03.2015 | Defer Date: |

The committee decided to ratify the norms based on the recommendation of DEPARTMENT OF C&PC U.O.No.14010/95/2011-Ch-II dt. 11.09 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Yantq 2020 (20% Solution of Tertiary Butyl Hydroquinone) | 1 kg | 1 | Hydroquinone | 0.282 |
| | | 2 | Tertiary Butanol | 0.208 |
| | | 3 | Propylene Glycol | 0.700 |

RA may take further action accordingly.

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| 345 | **Case No.:303/5/82-ALC4/2015** | Party Name:ASSOCIATED DYESTUFF PVT. LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00443/AM16/ | RLA File :08/24/040/00422/AM15/ | Lic.No/Date:0810134739 05.03.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 346 | **Case No.:304/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00444/AM16/ | RLA File :05/23/040/00538/AM15/ | Lic.No/Date:0510393485 05.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/79/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| CEFDINIR USP/BP/IP/EP POWDER | 1kg | 1 | 7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE) | 2.263 |
| | | 2 | TRIPHENYL PHOSPHINE | 1.234 |
| | | 3 | SODIUM IODIDE | 0.11 |
| | | 4 | PHENOL | 2.42 |
| | | 5 | METHYLENE CHLORIDE | 12.556 |
| | | 6 | TETRA HYDRO FURAN(THF) | 2.425 |
| | | 7 | METHANOL | 4.414 |
| | | 8 | FORMALDEHYDE | 2.74 |
| | | 9 | CAEM | 1.397 |
| | | 10 | TRIETHYLAMINE | 0.155 |
| | | 11 | n-BUTYL ACETATE | 1.659 |

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| | RA may take further action accordingly. |

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| 347 | **Case No.:306/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00446/AM16/ | RLA File :05/23/040/00537/AM15/ | Lic.No/Date:0510393484 05.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/79/2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| CEFDINIR USP/BP/IP/EP POWDER | 1kg | 1 | 7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE) | 2.263 |
| | | 2 | TRIPHENYL PHOSPHINE | 1.234 |
| | | 3 | SODIUM IODIDE | 0.11 |
| | | 4 | PHENOL | 2.42 |
| | | 5 | METHYLENE CHLORIDE | 12.556 |
| | | 6 | TETRA HYDRO FURAN(THF) | 2.425 |
| | | 7 | METHANOL | 4.414 |
| | | 8 | FORMALDEHYDE | 2.74 |
| | | 9 | CAEM | 1.397 |
| | | 10 | TRIETHYLAMINE | 0.155 |
| | | 11 | n-BUTYL ACETATE | 1.659 |

RA may take further action accordingly.

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| 348 | **Case No.:39/5/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00179/AM16/ | RLA File :09/24/040/00650/AM15/ | Lic.No/Date:0910061669 05.03.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 349 | **Case No.:11/5/82-ALC4/2015** | Party Name:LEE PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00151/AM16/ | RLA File :09/24/040/00670/AM15/ | Lic.No/Date:0910061666 05.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/274 /2015-PI (Norms) dt. 21.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| 2'3'DI-O-ACETYL-5-DEOXY-5'-FLUORO- | 1kg | 1 | 1,2,3-TRIACETYL-5-DEOXY-D-RIBOSE | 1.05 |

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| CYTEDINE | | 2 | 5-FLUORO CYTOSINE | 0.437 |
| | | 3 | METHYLENE CHLORIDE | 2.00 |

RA may take further action accordingly.

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| 350 | **Case No.:444/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00584/AM16/ | RLA File :03/94/040/01132/AM15/ | Lic.No/Date:0310794412 09.03.2015 | Defer Date: |
| | **Decision** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 351 | **Case No.:323/5/82-ALC4/2015** | Party Name:ADCOCK INGRAM LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00463/AM16/ | RLA File :07/24/040/00444/AM15/ | Lic.No/Date:0710107772 09.03.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 352 | **Case No.:299/5/82-ALC4/2015** | Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00439/AM16/ | RLA File :22/24/040/00106/AM15/ | Lic.No/Date:2210015206 09.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 353 | **Case No.:423/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00563/AM16/ | RLA File :03/94/040/01116/AM15/ | Lic.No/Date:0310794418 09.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 354 | **Case No.:445/5/82-ALC4/2015** | Party Name:ELPPE CHEMICALS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00585/AM16/ | RLA File :03/94/040/01143/AM15/ | Lic.No/Date:0310794485 10.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 355 | **Case No.:13/5/82-ALC4/2015** | Party Name:MYLAN LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:0910061674 | Defer |

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| | :01/82/050/00153/AM16/ | :09/24/040/00343/AM15/ | 10.03.2015 | Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 356 | **Case No.:402/5/82-ALC4/2015** | Party Name:POLYDRUG LABORATORIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00542/AM16/ | RLA File :03/95/040/01024/AM15/ | Lic.No/Date:0310794467 10.03.2015 | Defer Date: |
| | **Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/220/2015-PI (Norms) dt. September 2015 as per details given below or as applied by the firm whichever is less:-<br><br>Export product: Ferrous Fumarate BP/USP; Qty.: 1kg; Import items: Fumaric Acid; Qty.kg: 0.769<br><br>RA may take further action accordingly. | | | |

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| 357 | **Case No.:434/5/82-ALC4/2015** | Party Name:POLYDRUG LABORATORIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00574/AM16/ | RLA File :03/95/040/01025/AM15/ | Lic.No/Date:0310794472 10.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 358 | **Case No.:300/5/82-ALC4/2015** | Party Name:ADVANCE PETROCHEMICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00440/AM16/ | RLA File :08/24/040/00448/AM15/ | Lic.No/Date:0810134768 11.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 359 | **Case No.:450/5/82-ALC4/2015** | Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00590/AM16/ | RLA File :03/94/040/01114/AM15/ | Lic.No/Date:0310794517 11.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 360 | **Case No.:447/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00587/AM16/ | RLA File :03/94/040/01131/AM15/ | Lic.No/Date:0310794543 12.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 361 | **Case No.:412/5/82-ALC4/2015** | Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00552/AM16/ | RLA File :03/94/040/00983/AM15/ | Lic.No/Date:0310794539 12.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 362 | **Case No.:301/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00441/AM16/ | RLA File :08/24/040/00460/AM15/ | Lic.No/Date:0810134780 12.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 363 | **Case No.:305/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00445/AM16/ | RLA File :05/23/040/00555/AM15/ | Lic.No/Date:0510393548 12.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 364 | **Case No.:413/5/82-ALC4/2015** | Party Name:INDO AMINES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00553/AM16/ | RLA File :03/94/040/01145/AM15/ | Lic.No/Date:0310794545 12.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 365 | **Case No.:34/5/82-ALC4/2015** | Party Name:ASCENT FINECHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00174/AM16/ | RLA File :08/24/040/00397/AM15/ | Lic.No/Date:0810134800 13.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 366 | **Case No.:425/5/82-ALC4/2015** | Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00565/AM16/ | RLA File :03/94/040/01126/AM15/ | Lic.No/Date:0310794611 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 367 | **Case No.:33/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 | **Status:Case Deferred** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/00173/AM16/ | RLA File :08/24/040/00466/AM15/ | Lic.No/Date:0810134816 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 368 | **Case No.:421/5/82-ALC4/2015** | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00561/AM16/ | RLA File :03/94/040/01151/AM15/ | Lic.No/Date:0310794615 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 369 | **Case No.:409/5/82-ALC4/2015** | Party Name:NOCIL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00549/AM16/ | RLA File :03/95/040/00974/AM15/ | Lic.No/Date:0310794587 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 370 | **Case No.:302/5/82-ALC4/2015** | Party Name:STERILE INDIA PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00442/AM16/ | RLA File :05/24/040/00589/AM15/ | Lic.No/Date:0510393585 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 371 | **Case No.:9/5/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00149/AM16/ | RLA File :09/24/040/00671/AM15/ | Lic.No/Date:0910061707 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 372 | **Case No.:429/5/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00569/AM16/ | RLA File :03/95/040/01056/AM15/ | Lic.No/Date:0310794585 16.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.No.14010/95/2011-Ch-II dt. 11.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| YAPOX CL 30/10 "HYDROQUINONE BIS(2hydroxy ethyl ether) | 1kg | HYDROQUINONE | 0.611 |

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| | RA may take further action accordingly. |

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| 373 | **Case No.:6/8/82-ALC4/2015** | Party Name:YELURI FORMULATIONS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00802/AM16/ | RLA File :09/24/040/00690/AM15/ | Lic.No/Date:0910061710 16.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 374 | **Case No.:289/5/82-ALC4/2015** | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00429/AM16/ | RLA File :05/23/040/00560/AM15/ | Lic.No/Date:0510393593 17.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 375 | **Case No.:44/5/82-ALC4/2015** | Party Name:SRIAM LABS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00184/AM16/ | RLA File :09/24/040/00666/AM15/ | Lic.No/Date:0910061718 17.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 376 | **Case No.:291/5/82-ALC4/2015** | Party Name:JUBILANT LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00431/AM16/ | RLA File :05/23/040/00544/AM15/ | Lic.No/Date:0510393616 18.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 377 | **Case No.:426/5/82-ALC4/2015** | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00566/AM16/ | RLA File :03/94/040/01162/AM15/ | Lic.No/Date:0310794710 19.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 378 | **Case No.:420/5/82-ALC4/2015** | Party Name:KUSUMA PHARMA | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00560/AM16/ | RLA File :03/94/040/01175/AM15/ | Lic.No/Date:0310794718 19.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 379 | **Case No.:156/5/82-ALC4/2015** | Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00296/AM16/ | RLA File :04/24/040/00266/AM15/ | Lic.No/Date:0410160309 19.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 265/2014-PI (Norms) dt. October 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Phenylepherine Base | 1kg | 1 | 3-Hydroxy Acetophenone | 2.95 |
| | | 2 | Methanol | 4.063 |
| | | 3 | L(+)Tartaric acid | 1.84 |
| | | 4 | Methyl Isobutyl Ketone | 0.857 |
| | | 5 | Bromine | 3.69 |
| | | 6 | Iso Propyl Alcohol | 3.47 |
| | | 7 | Causticsoda Flakes | 2.33 |
| | | 8 | Acetic Anhydride | 2.70 |

RA may take further action accordingly.

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| 380 | **Case No.:192/5/82-ALC4/2015** | Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00332/AM16/ | RLA File :04/24/040/00009/AM15/ | Lic.No/Date:0410160310 19.03.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 381 | **Case No.:292/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00432/AM16/ | RLA File :05/24/040/00598/AM15/ | Lic.No/Date:0510393647 19.03.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 495 /2014-PI (Norms) dt. March 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. |
|---|---|---|---|---|
| SITAGLIPTIN PHOSPHATE MONOHYDRATE | 1kg | 1 | (R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04) | 1.00kg |
| | | 2 | 3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride | 0.80kg |
| | | 3 | N-Hydroxybenzotriazole(HOBT) | 0.50kg |
| | | 4 | Methanol | 3.65 lit./kg |
| | | 5 | Isopropyl alcohol | 6.10 lit/kg |
| | | 6 | Methylene Dichloride | 15.25 lit/kg |

RA may take further action accordingly.

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| 382 | **Case No.:311/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00451/AM16/ | RLA File :05/24/040/00597/AM15/ | Lic.No/Date:0510393646 19.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 383 | **Case No.:315/5/82-ALC4/2015** | Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case approved** |
| | HQ File :01/82/050/00455/AM16/ | RLA File :07/24/040/00461/AM15/ | Lic.No/Date:0710107895 20.03.2015 | Defer Date: |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 384 | **Case No.:407/5/82-ALC4/2015** | Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD) | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00547/AM16/ | RLA File :03/95/040/00934/AM15/ | Lic.No/Date:0310794735 20.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 385 | **Case No.:408/5/82-ALC4/2015** | Party Name:SHIRDI CHEMICALS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00548/AM16/ | RLA File :03/95/040/01059/AM15/ | Lic.No/Date:0310794798 23.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 386 | **Case No.:183/5/82-ALC4/2015** | Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00323/AM16/ | RLA File :03/95/040/00964/AM15/ | Lic.No/Date:0310794811 23.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 387 | **Case No.:310/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00450/AM16/ | RLA File :05/23/040/00562/AM15/ | Lic.No/Date:0510393721 24.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 388 | **Case No.:410/5/82-ALC4/2015** | Party Name:INDO AMINES LIMITED | Meet No/Date:8/82-ALC4/2015 | **Status:Case Deferred** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/00550/AM16/ | RLA File :03/94/040/01184/AM15/ | Lic.No/Date:0310794835 24.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 389 | **Case No.:191/5/82-ALC4/2015** | Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00331/AM16/ | RLA File :04/24/040/00309/AM15/ | Lic.No/Date:0410160331 24.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 390 | **Case No.:193/5/82-ALC4/2015** | Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00333/AM16/ | RLA File :04/24/040/00310/AM15/ | Lic.No/Date:0410160332 24.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 391 | **Case No.:178/5/82-ALC4/2015** | Party Name:WINTAC LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00318/AM16/ | RLA File :07/24/040/00437/AM15/ | Lic.No/Date:0710107914 24.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 392 | **Case No.:29/5/82-ALC4/2015** | Party Name:ASSOCIATED DYESTUFF PVT. LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00169/AM16/ | RLA File :08/24/040/00483/AM15/ | Lic.No/Date:0810134917 25.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 393 | **Case No.:427/5/82-ALC4/2015** | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00567/AM16/ | RLA File :03/95/040/01071/AM15/ | Lic.No/Date:0310794916 26.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 394 | **Case No.:431/5/82-ALC4/2015** | Party Name:EUROLIFE HEALTHCARE PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00571/AM16/ | RLA File :03/94/040/01086/AM15/ | Lic.No/Date:0310794964 27.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 395 | **Case No.:448/5/82-ALC4/2015** | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00588/AM16/ | RLA File :03/94/040/01211/AM15/ | Lic.No/Date:0310795048 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/137/2011-CH-II dated 14.08 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 5. Any other relevant information, if any. | | | |

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| 396 | **Case No.:16/5/82-ALC4/2015** | Party Name:ARENE LIFE SCIENCES LIMITED. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00156/AM16/ | RLA File :09/24/040/00736/AM15/ | Lic.No/Date:0910061856 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 397 | **Case No.:405/5/82-ALC4/2015** | Party Name:CTX LIFESCIENCES PVT LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00545/AM16/ | RLA File :03/94/040/00521/AM15/ | Lic.No/Date:0310795052 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 398 | **Case No.:438/5/82-ALC4/2015** | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00578/AM16/ | RLA File :03/94/040/01196/AM15/ | Lic.No/Date:0310795049 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 399 | **Case No.:19/5/82-ALC4/2015** | Party Name:MAHARSHI PHARMA CHEM PVT.LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00159/AM16/ | RLA File :08/24/040/00485/AM15/ | Lic.No/Date:0810134977 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the | | | |

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| | case for want of comments from D/o Pharmaceuticals. |

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| 400 | **Case No.:27/5/82-ALC4/2015** | Party Name:POSY PHARMACHEM PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00167/AM16/ | RLA File :08/24/040/00449/AM15/ | Lic.No/Date:0810134978 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 401 | **Case No.:28/5/82-ALC4/2015** | Party Name:RUCHI SOYA INDUSTRIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00168/AM16/ | RLA File :56/24/040/00064/AM15/ | Lic.No/Date:5610004573 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 402 | **Case No.:24/5/82-ALC4/2015** | Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00164/AM16/ | RLA File :09/24/040/00729/AM15/ | Lic.No/Date:0910061845 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 403 | **Case No.:40/5/82-ALC4/2015** | Party Name:VASUDHA PHARMA CHEM LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00180/AM16/ | RLA File :09/24/040/00691/AM15/ | Lic.No/Date:0910061852 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 404 | **Case No.:12/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00152/AM16/ | RLA File :09/24/040/00627/AM15/ | Lic.No/Date:0910061822 31.03.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 405 | **Case No.:432/5/82-ALC4/2015** | Party Name:AVA CHEMICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00572/AM16/ | RLA File :03/94/040/01212/AM15/ | Lic.No/Date:0310795110 06.04.2015 | Defer Date: |
| | **Decision :** The committee decided to ratify the norms based on the recommendation of Department of DEPARTMENT OF C&PC U.O.no.14010/67/2011-Ch-II dt. 2.09. 2015 as per details given below or as applied by the firm whichever is less:- | | | |

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5) | 1kg | Ethylene Diamine Tetra Acetic Acid (EDTA) | 0.690 |

RA may take further action accordingly.

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| 406 | **Case No.:419/5/82-ALC4/2015** | Party Name:FDC LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00559/AM16/ | RLA File :03/94/040/01173/AM15/ | Lic.No/Date:0310795100 06.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 407 | **Case No.:449/5/82-ALC4/2015** | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00589/AM16/ | RLA File :03/94/040/01208/AM15/ | Lic.No/Date:0310795116 06.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 408 | **Case No.:416/5/82-ALC4/2015** | Party Name:BLUE CIRCLE ORGANICS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00556/AM16/ | RLA File :03/94/040/01197/AM15/ | Lic.No/Date:0310795139 07.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 409 | **Case No.:26/5/82-ALC4/2015** | Party Name:CONTINENTAL CHEMICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00166/AM16/ | RLA File :08/24/040/00470/AM15/ | Lic.No/Date:0810134992 07.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 410 | **Case No.:411/5/82-ALC4/2015** | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00551/AM16/ | RLA File :03/95/040/01033/AM15/ | Lic.No/Date:0310795186 08.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 411 | **Case No.:424/5/82-ALC4/2015** | Party Name:UNICHEM LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:0310795220 | Defer |

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| | :01/82/050/00564/AM16/ | :03/95/040/01083/AM15/ | 09.04.2015 | Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 412 | **Case No.:406/5/82-ALC4/2015** | Party Name:ENCUBE ETHICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00546/AM16/ | RLA File :03/94/040/01225/AM15/ | Lic.No/Date:0310795279 13.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 413 | **Case No.:139/8/82-ALC4/2015** | Party Name:S.M. CHEMICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00935/AM16/ | RLA File :03/95/040/01120/AM15/ | Lic.No/Date:0310795271 13.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 414 | **Case No.:124/8/82-ALC4/2015** | Party Name:GUJARAT ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00920/AM16/ | RLA File :03/94/040/00664/AM15/ | Lic.No/Date:0310795311 15.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 415 | **Case No.:5/5/82-ALC4/2015** | Party Name:MAHARSHI PHARMA CHEM PVT.LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00145/AM16/ | RLA File :08/24/040/00003/AM16/ | Lic.No/Date:0810135051 17.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 416 | **Case No.:6/5/82-ALC4/2015** | Party Name:MAHARSHI PHARMA CHEM PVT.LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00146/AM16/ | RLA File :08/24/040/00004/AM16/ | Lic.No/Date:0810135050 17.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 417 | **Case No.:10/5/82-ALC4/2015** | Party Name:PI INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00150/AM16/ | RLA File :13/24/040/00056/AM15/ | Lic.No/Date:1310047840 17.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 418 | **Case No.:35/5/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00175/AM16/ | RLA File :09/24/040/00739/AM15/ | Lic.No/Date:0910061891 17.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 419 | **Case No.:32/5/82-ALC4/2015** | Party Name:LANTECH PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00172/AM16/ | RLA File :09/24/040/00011/AM16/ | Lic.No/Date:0910061900 20.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 420 | **Case No.:64/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00860/AM16/ | RLA File :09/24/040/00006/AM16/ | Lic.No/Date:0910061905 21.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 421 | **Case No.:22/5/82-ALC4/2015** | Party Name:KLJ PLASTICIZERS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00162/AM16/ | RLA File :05/23/040/00587/AM15/ | Lic.No/Date:0510393920 23.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 422 | **Case No.:36/5/82-ALC4/2015** | Party Name:KLJ PLASTICIZERS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00176/AM16/ | RLA File :05/23/040/00597/AM15/ | Lic.No/Date:0510393894 23.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 423 | **Case No.:115/7/82-ALC4/2015** | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deffered** |
| | HQ File :01/82/050/00720/AM16/ | RLA File :03/95/040/00042/AM16/ | Lic.No/Date:0310795524 24.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 424 | **Case No.:40/8/82-ALC4/2015** | Party Name:SYNTHO CHIRALS PVT. LTD | Meet No/Date:8/82-ALC4/2015 | **Status:Case Deferred** |

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| | | | 16.09.2015 | |
| | HQ File :01/82/050/00836/AM16/ | RLA File :09/24/040/00042/AM16/ | Lic.No/Date:0910061937 27.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 425 | **Case No.:35/8/82-ALC4/2015** | Party Name:EYTAN LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00831/AM16/ | RLA File :09/24/040/00068/AM16/ | Lic.No/Date:0910061940 28.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 426 | **Case No.:36/8/82-ALC4/2015** | Party Name:EYTAN LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00832/AM16/ | RLA File :09/24/040/00067/AM16/ | Lic.No/Date:0910061939 28.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 427 | **Case No.:17/5/82-ALC4/2015** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00157/AM16/ | RLA File :05/24/040/00030/AM16/ | Lic.No/Date:0510394006 28.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 428 | **Case No.:135/8/82-ALC4/2015** | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00931/AM16/ | RLA File :09/24/040/00035/AM16/ | Lic.No/Date:0910061944 29.04.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/341 /2014-PI (Norms) dt. November 2014 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| (1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL | 1kg | 1 | N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE | 0.764 |
| | | 2 | (+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM) | 1.41 |
| | | 3 | D(-)TARTARIC ACID | 0.78 |
| | | 4 | SODIUM BOROHYDRIDE | 0.226 |
| | | 5 | ISOPROPYL ALCOHOL | 4.70 |
| | | 6 | METHANOL | 4.23 |
| | | 7 | L(+) Tartaric Acid | 1.23 |

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| | RA may take further action accordingly. |

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| 429 | **Case No.:47/8/82-ALC4/2015** | Party Name:SHODHANA LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00843/AM16/ | RLA File :09/24/040/00012/AM16/ | Lic.No/Date:0910061943 29.04.2015 | Defer Date: |
| | **Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/29/2015-PI(Norms) dt. May, 2015 as per details given below or as applied by the firm whichever is less:- | | | |

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| 4-Hydroxy Carbazole | 1kg | 1,2,3,9-Tetrahydrocarbazole-4-One | 1.20 |

RA may take further action accordingly.

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| 430 | **Case No.:34/8/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00830/AM16/ | RLA File :09/24/040/00014/AM16/ | Lic.No/Date:0910061946 29.04.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 431 | **Case No.:174/5/82-ALC4/2015** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00314/AM16/ | RLA File :07/24/040/00393/AM15/ | Lic.No/Date:0710108142 01.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 432 | **Case No.:176/5/82-ALC4/2015** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00316/AM16/ | RLA File :07/24/040/00389/AM15/ | Lic.No/Date:0710108141 01.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 433 | **Case No.:177/5/82-ALC4/2015** | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00317/AM16/ | RLA File :07/24/040/00390/AM15/ | Lic.No/Date:0710108143 01.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 434 | **Case No.:62/8/82-ALC4/2015** | Party Name:OPTIMUS DRUGS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00858/AM16/ | RLA File :09/24/040/00028/AM16/ | Lic.No/Date:0910061955 01.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| **Case No.:60/8/82-ALC4/2015** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00856/AM16/ | RLA File :09/24/040/00063/AM16/ | Lic.No/Date:0910061971 01.05.2015 | Defer Date: |

**Decision :**

The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 99 /2015-PI (Norms) dt. Sept. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| RACTOPAMINE HCL | 1kg | 1 | 1-(4-Hydroxy Phenyl)-2-Amino Ethanol (OCTOPAMINE HCL) | 0.77 |
| | | 2 | 4-(4-Hydroxy Phenyl)-2-Butanone | 0.91 |
| | | 3 | Methanol | 1.87 |
| | | 4 | Ethyl Acetate | 2.44 |

RA may take further action accordingly.

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| 436 | **Case No.:61/8/82-ALC4/2015** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00857/AM16/ | RLA File :09/24/040/00045/AM16/ | Lic.No/Date:0910061970 01.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| **Case No.:63/8/82-ALC4/2015** | Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00859/AM16/ | RLA File :09/24/040/00737/AM15/ | Lic.No/Date:0910061968 01.05.2015 | Defer Date: |

**Decision :** Committee considered the case as per agenda and in light written comments provided by D/o Pharmaceuticals vide O.M.No.35011/480/2014-PI (Norms) dated March, 2015 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. Allowed Kg/kg |
|---|---|---|---|---|
| (3R,3aS,6aR)-hexahydrofuro[2,3-b] furan-3-yl 4-nitrophenyl carbonate(Nitro Complex) | 1 kg | 1 | (3aS,6aR)-Tetra hydro-4-methoxy furo [3,4-b] furan-2 (3H)-one | 1.093 |

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| | 2 | Potassium Boro Hydride | 0.55 |
| | 3 | Tetra Hydro Furan | 2.73 |

RA concerned may take further necessary action as per above decision of NC.

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| **Case No.:7/6/82-ALC4/2015** | Party Name:VIRUPAKSHA ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00603/AM16/ | RLA File :09/24/040/00069/AM16/ | Lic.No/Date:0910061966 01.05.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/179/2015-PI (Norms) dt.14.09. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Sofosbuvir | 1kg | 1 | (2R)-2-Deoxy-2-fluoro-2-methyl-D-erythro pentonic acid gamma-Lactone3,5 - dibenzoate | 4.235 |
| | | 2 | N-[(S)-(2,3,4,5,6-Penta fluorophenoxy) Phenoxy phosphinyl]-L-Alanine 1-Methylethyl Ester | 1.92 |
| | | 3 | N4 Benzoyl Cytosine | 3.573 |

RA may take further action accordingly.

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| **Case No.:8/6/82-ALC4/2015** | Party Name:VIRUPAKSHA ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00604/AM16/ | RLA File :09/24/040/00070/AM16/ | Lic.No/Date:0910061965 01.05.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/179/2015-PI (Norms) dt. 14.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Sofosbuvir | 1kg | 1 | 2-Deoxy-2-Fluoro-2-c-Methyluridine | 0.90 |
| | | 2 | N-[(S)-(2,3,4,5,6-Penta fluorophenoxy) Phenoxy phosphinyl]-L-Alanine 1-Methylethyl Ester | 1.92 |

RA may take further action accordingly.

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| **Case No.:21/5/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| HQ File :01/82/050/00161/AM16/ | RLA File :05/23/040/00003/AM16/ | Lic.No/Date:0510394100 05.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 441 | **Case No.:20/5/82-** | Party Name:MOREPEN | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2015** | LABORATORIES LTD., | ALC4/2015<br>16.09.2015 | **Deferred** |
| | HQ File<br>:01/82/050/00160/AM16/ | RLA File<br>:05/24/040/00040/AM16/ | Lic.No/Date:0510394095<br>05.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 442 | **Case No.:37/5/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00177/AM16/ | RLA File<br>:05/24/040/00039/AM16/ | Lic.No/Date:0510394094<br>05.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 443 | **Case No.:77/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00873/AM16/ | RLA File<br>:09/24/040/00022/AM16/ | Lic.No/Date:0910061978<br>06.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 444 | **Case No.:78/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00874/AM16/ | RLA File<br>:09/24/040/00021/AM16/ | Lic.No/Date:0910061977<br>06.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 445 | **Case No.:75/8/82-ALC4/2015** | Party Name:PORUS LABORATORIES PVT LTD | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00871/AM16/ | RLA File<br>:09/24/040/00051/AM16/ | Lic.No/Date:0910061986<br>06.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 446 | **Case No.:65/8/82-ALC4/2015** | Party Name:VIRCHOW BIOTECH PV T LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00861/AM16/ | RLA File<br>:09/24/040/00052/AM16/ | Lic.No/Date:0910061973<br>06.05.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DBT. | | | |

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| 447 | **Case No.:39/8/82-ALC4/2015** | Party Name:NEULAND LABORATORIES LTD | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Approved** |
| | HQ File | RLA File | Lic.No/Date:0910061987 | Defer Date: |

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| | :01/82/050/00835/AM16/ | :09/24/040/00030/AM16/ | 07.05.2015 | |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/608/2012-PI (Norms) dt. 27.12.2012 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Entacapone | 1kg | 1 | 3-4 Dihydroxy 5 Nitrobenzaldehyde | 1.40 |
| | | 2 | N,N-Diethyl 2 Cyano Acetamide | 1.90 |

RA may take further action accordingly.

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| 448 | **Case No.:3/5/82-ALC4/2015** | Party Name:S.M. HERBALS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00143/AM16/ | RLA File :05/24/040/00014/AM16/ | Lic.No/Date:0510394126 07.05.2015 | Defer Date:15.10.2015 |

**Decision :** In the light of written comments received from D/o Pharmaceuticals vide their OM No.35011/388/2013-PI(Norms) dt.26.9.2013, it was decided to remind the firm to furnish the following information.

1. COA from foreign Supplier for relevant import consignments for the imported input.
2. COA from independent & Approval Testing laboratory for export product
3. Stepwise process with wastage envisaged in the process.

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| 449 | **Case No.:7/5/82-ALC4/2015** | Party Name:JODAS EXPOIM PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00147/AM16/ | RLA File :05/23/040/00037/AM16/ | Lic.No/Date:0510394177 08.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 450 | **Case No.:38/8/82-ALC4/2015** | Party Name:OPTIMUS DRUGS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00834/AM16/ | RLA File :09/24/040/00060/AM16/ | Lic.No/Date:0910061998 08.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| 451 | **Case No.:69/8/82-ALC4/2015** | Party Name:SRINI PHARMACEUTICALS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00865/AM16/ | RLA File :09/24/040/00742/AM15/ | Lic.No/Date:0910061999 08.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 452 | **Case No.:2/5/82-ALC4/2015** | Party Name:UNITED BIOTECH PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00142/AM16/ | RLA File :05/24/040/00009/AM16/ | Lic.No/Date:0510394187 11.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 453 | **Case No.:76/8/82-ALC4/2015** | Party Name:AKTINOS PHARMA PVT LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00872/AM16/ | RLA File :09/24/040/00062/AM16/ | Lic.No/Date:0910062007 12.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 454 | **Case No.:91/8/82-ALC4/2015** | Party Name:MEDREICH LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00887/AM16/ | RLA File :07/24/040/00025/AM16/ | Lic.No/Date:0710108182 12.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 455 | **Case No.:94/8/82-ALC4/2015** | Party Name:PI INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00890/AM16/ | RLA File :13/24/040/00005/AM16/ | Lic.No/Date:1310047866 12.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 456 | **Case No.:95/8/82-ALC4/2015** | Party Name:PI INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00891/AM16/ | RLA File :13/24/040/00004/AM16/ | Lic.No/Date:1310047865 12.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 457 | **Case No.:31/8/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00827/AM16/ | RLA File :09/24/040/00083/AM16/ | Lic.No/Date:0910062012 13.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 458 | **Case No.:32/8/82-ALC4/2015** | Party Name:ARENE LIFE SCIENCES LIMITED. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00828/AM16/ | RLA File :09/24/040/00040/AM16/ | Lic.No/Date:0910062015 14.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 459 | **Case No.:30/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00826/AM16/ | RLA File :09/24/040/00058/AM16/ | Lic.No/Date:0910062018 14.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 460 | **Case No.:41/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00837/AM16/ | RLA File :09/24/040/00074/AM16/ | Lic.No/Date:0910062016 14.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 461 | **Case No.:46/8/82-ALC4/2015** | Party Name:SMILAX LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00842/AM16/ | RLA File :09/24/040/00027/AM16/ | Lic.No/Date:0910062040 19.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 462 | **Case No.:42/8/82-ALC4/2015** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00838/AM16/ | RLA File :09/24/040/00097/AM16/ | Lic.No/Date:0910062057 21.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 463 | **Case No.:43/8/82-ALC4/2015** | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00839/AM16/ | RLA File :09/24/040/00095/AM16/ | Lic.No/Date:0910062053 21.05.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/376/2012-PI (Norms) dt.1.4.2014 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| ENTACAPONE | 1kg | 1 | Vanillin | 2.306 |
| | | 2 | Pyridine | 1.02 |
| | | 3 | Diethyl Amine | 1.437 |

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| | | 4 | Toluene | 1.35 |
| | | 5 | Methanol | 0.62 |
| | | 6 | Ethyl Acetate | 2.56 |

RA may take further action accordingly.

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| 464 | **Case No.:67/8/82-ALC4/2015** | Party Name:S M S PHARMACEUTICALS LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00863/AM16/ | RLA File :09/24/040/00008/AM16/ | Lic.No/Date:0910062055 21.05.2015 | Defer Date: |

**Decision :** In the light of the earlier decision taken by NC in its meeting No.19/82 dated 18.03.2015, it was decided to ratify the norms on repeat basis under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export Product | Qty. | Sl. No. | Import Product | Quantity allowed kg/kg |
|---|---|---|---|---|
| Efavirenz | 1 kg | 1 | (S)-5-chloro-alpha-(cyclopropyl ethylyl)-2-amino-alpha-(trifluoro methyl) benzene methanol | 0.987 |
| | | 2 | Triphosgene | 0.448 |

RA may take appropriate action as per the decision of Norms Committee.

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| 465 | **Case No.:199/5/82-ALC4/2015** | Party Name:SHASUN PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00339/AM16/ | RLA File :04/24/040/00040/AM16/ | Lic.No/Date:0410160570 21.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 466 | **Case No.:200/5/82-ALC4/2015** | Party Name:SHASUN PHARMACEUTICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00340/AM16/ | RLA File :04/24/040/00038/AM16/ | Lic.No/Date:0410160569 21.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 467 | **Case No.:66/8/82-ALC4/2015** | Party Name:SUVEN LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00862/AM16/ | RLA File :09/24/040/00084/AM16/ | Lic.No/Date:0910062054 21.05.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 468 | **Case No.:97/8/82-ALC4/2015** | Party Name:ASCENT FINECHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File | RLA File | Lic.No/Date:0810135338 | Defer |

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| | :01/82/050/00893/AM16/ | :08/24/040/00051/AM16/ | 22.05.2015 | Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 469 | **Case No.:140/8/82-ALC4/2015** | Party Name:SAIBABA SURFACTANTS (P) LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00936/AM16/ | RLA File :08/24/040/00015/AM16/ | Lic.No/Date:0810135345 22.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 470 | **Case No.:29/8/82-ALC4/2015** | Party Name:COVALENT LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00825/AM16/ | RLA File :09/24/040/00734/AM15/ | Lic.No/Date:0910062067 25.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 471 | **Case No.:45/8/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00841/AM16/ | RLA File :05/24/040/00073/AM16/ | Lic.No/Date:0510394342 25.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 472 | **Case No.:136/8/82-ALC4/2015** | Party Name:SEBACIC INDIA LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00932/AM16/ | RLA File :34/24/040/00049/AM16/ | Lic.No/Date:3410041253 28.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 473 | **Case No.:86/8/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00882/AM16/ | RLA File :09/24/040/00131/AM16/ | Lic.No/Date:0910062091 29.05.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 474 | **Case No.:125/8/82-ALC4/2015** | Party Name:BLUE CIRCLE ORGANICS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00921/AM16/ | RLA File :03/94/040/01219/AM15/ | Lic.No/Date:0310796353 01.06.2015 | Defer Date: |
| | **Decision :** The committee decided to ratify the norms repeat basis as per earlier decision taken | | | |

by NC in its meeting No.05/Am16 dt. 25.6.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg/kg |
|---|---|---|---|
| 5-NITRO ISOPHTHALIC ACID DIMETHYL ETSER | 1kg | Isophthalic Acid | 0.90 |

RA may take further action accordingly.

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| 475 | **Case No.:53/8/82-ALC4/2015** | Party Name:ARIHANTANAM LIFECARE PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00849/AM16/ | RLA File :52/24/040/00014/AM16/ | Lic.No/Date:5210041538 02.06.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken in meeting no. 05/82 dated 25.06.2015, it was decided to ratify norms on repeat basis under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed (kg) |
|---|---|---|---|---|
| Lumefantrine | 1 kg | (Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA) | | 0.8691 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 476 | **Case No.:8/8/82-ALC4/2015** | Party Name:VIRUPAKSHA ORGANICS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00804/AM16/ | RLA File :09/24/040/00119/AM16/ | Lic.No/Date:0910062125 03.06.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/179/2015-PI (Norms) dt. 14.09.2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Sofosbuvir | 1kg | 1 | 2-Deoxy-2-Fluoro-2-c-Methyluridine (or) (2R)-2-Deoxy-2-Fluoro-2 Methyluridine | 0.90 |
| | | 2 | N-[(S)-(2,3,4,5,6-Penta fluorophenoxy) Phenoxy phosphinyl]-L-Alanine 1-Methylethyl Ester | 1.92 |

RA may take further action accordingly.

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| 477 | **Case No.:90/8/82-ALC4/2015** | Party Name:UNITED BIOTECH PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00886/AM16/ | RLA File :05/24/040/00072/AM16/ | Lic.No/Date:0510394446 04.06.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 478 | **Case No.:7/8/82-ALC4/2015** | Party Name:RAMPEX LABS PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00803/AM16/ | RLA File :09/24/040/00139/AM16/ | Lic.No/Date:0910062135 05.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 479 | **Case No.:5/8/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case approved** |
| | HQ File :01/82/050/00801/AM16/ | RLA File :05/23/040/00094/AM16/ | Lic.No/Date:0510394514 10.06.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 403/2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| CEFUROXIME AXETIL AMORPHOUS STEARIC ACID COATED 15% POWDER | 1kg | 1 | 7 ACA (7 Amino Cephalosporanic Acid ) | 0.1265 |
| | | 2 | PHOSPHOROUS PENTA CHLORIDE | 0.1522 |
| | | 3 | SMIA(Z) 2- Methoxy imino - (Furyl -2-yl ) Acetic Acid Ammonium Salt. | 0.1310 |
| | | 4 | METHANOL | 0.156 |
| | | 5 | Methylene Chloride | 0.537 |
| | | 6 | CHLOROSULPHONYL ISOCYANATE | 0.0832 |
| | | 7 | ACETONE | 0.462 |
| | | 8 | TETRA METHYL GUANIDINE | 0.0322 |
| | | 9 | N,N DIMETHYL ACETAMIDE (DMAC) | 0.287 |
| | | 10 | ETHYL ACETATE | 0.351 |
| | | 11 | STEARIC ACID | 0.8455 |
| | | 12 | Acetic acid | 0.00753 |
| | | 13 | ACTIVATED CARBON | 0.016 |

RA may take further action accordingly.

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| 480 | **Case No.:59/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00855/AM16/ | RLA File :09/24/040/00140/AM16/ | Lic.No/Date:0910062148 10.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 481 | **Case No.:68/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00864/AM16/ | RLA File :09/24/040/00156/AM16/ | Lic.No/Date:0910062147 10.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 482 | **Case No.:74/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00870/AM16/ | RLA File :09/24/040/00127/AM16/ | Lic.No/Date:0910062151 10.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 483 | **Case No.:128/8/82-ALC4/2015** | Party Name:ENALTEC LABS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00924/AM16/ | RLA File :03/94/040/00181/AM16/ | Lic.No/Date:0310796629 15.06.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/619/2015-PI (Norms) dt. April, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| ROSUVASTATIN CALCIUM (R-10 ROUTE) | 1kg | 6-[ (1E)-2-[4-(4-FLUROPHENYL)-6- (1-METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO] -5-PYRIMIDINYL]ETHENYL] -2,2-DIMETHY L-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER | 1.425 |

RA may take further action accordingly.

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| 484 | **Case No.:88/8/82-ALC4/2015** | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00884/AM16/ | RLA File :31/83/040/00005/AM16/ | Lic.No/Date:3110065476 16.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 485 | **Case No.:185/5/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00325/AM16/ | RLA File :09/24/040/00161/AM16/ | Lic.No/Date:0910062185 16.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 486 | **Case No.:87/8/82-ALC4/2015** | Party Name:SOHAN HEALTHCARE PVT. LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00883/AM16/ | RLA File :31/83/040/00029/AM16/ | Lic.No/Date:3110065477 16.06.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms on repeat basis as per the earlier decision taken by NC in its meeting No.05/AM16 dt. 25.06. 2015 as per details given below or as applied

by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg/kg |
|---|---|---|---|
| Metformin Hydrochloride BP/EP/USP | 1kg | Dicyandiamide | 0.567 |
| | | Di Methyl Amine Hcl | 0.60 |
| | | Mix Zylene | 0.027 |
| | | methanol | 0.237 |

RA may take further action accordingly.

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| 487 | **Case No.:186/5/82-ALC4/2015** | Party Name:DR REDDYS LABORATORIES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00326/AM16/ | RLA File :09/24/040/00150/AM16/ | Lic.No/Date:0910062206 17.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 488 | **Case No.:51/8/82-ALC4/2015** | Party Name:ARIHANTANAM LIFECARE PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00847/AM16/ | RLA File :52/24/040/00017/AM16/ | Lic.No/Date:5210041552 19.06.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken in meeting no. 05/82 dated 25.06.2015, it was decided to ratify norms on repeat basis under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed (kg) |
|---|---|---|---|---|
| Lumefantrine | 1 kg | (Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA) | | 0.8691 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 489 | **Case No.:189/5/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00329/AM16/ | RLA File :09/24/040/00163/AM16/ | Lic.No/Date:0910062218 19.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 490 | **Case No.:454/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00594/AM16/ | RLA File :08/24/040/00081/AM16/ | Lic.No/Date:0810135519 22.06.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 491 | **Case No.:455/5/82-ALC4/2015** | Party Name:CADILA HEALTHCARE LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deferred** |

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| | HQ File :01/82/050/00595/AM16/ | RLA File :08/24/040/00082/AM16/ | Lic.No/Date:0810135520 22.06.2015 | Defer Date:315.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 492 | **Case No.:108/8/82-ALC4/2015** | Party Name:METROPOLITAN EXIMCHEM LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00904/AM16/ | RLA File :03/95/040/00041/AM16/ | Lic.No/Date:0310796749 22.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 493 | **Case No.:2/6/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00598/AM16/ | RLA File :09/24/040/00165/AM16/ | Lic.No/Date:0910062242 23.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 494 | **Case No.:1/6/82-ALC4/2015** | Party Name:HERBOCHEM | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00597/AM16/ | RLA File :09/24/040/00148/AM16/ | Lic.No/Date:0910062238 23.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 495 | **Case No.:121/8/82-ALC4/2015** | Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00917/AM16/ | RLA File :03/95/040/00190/AM16/ | Lic.No/Date:0310796766 23.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 496 | **Case No.:6/6/82-ALC4/2015** | Party Name:LAKE CHEMICALS PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00602/AM16/ | RLA File :07/24/040/00075/AM16/ | Lic.No/Date:0710108415 24.06.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken in meeting no. 28/82 dated 10.01.2013, it was decided to ratify norms on repeat basis under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Export Qty. | Sl.No. | Import items | Qty. in kg. |
|---|---|---|---|---|
| Midazolam Hcl | 1 Kg. | 1. | 2-Aminomethyl 7-chloro-2,3 Dihydro-5(2-Flurophenyul)1H-1,4 | 4.59 |

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| | | | Benzodiazepine Di maleate | |
| | | 2. | Triethyl ortho acetate | 3.42 |

RA may take appropriate action as per the decision of Norms Committee.

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| 497 | **Case No.:110/8/82-ALC4/2015** | Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00906/AM16/ | RLA File :03/95/040/00205/AM16/ | Lic.No/Date:0310796822 24.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 498 | **Case No.:107/8/82-ALC4/2015** | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00903/AM16/ | RLA File :03/95/040/00084/AM16/ | Lic.No/Date:0310796841 24.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 499 | **Case No.:111/8/82-ALC4/2015** | Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00907/AM16/ | RLA File :03/95/040/00184/AM16/ | Lic.No/Date:0310796820 24.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 500 | **Case No.:100/8/82-ALC4/2015** | Party Name:REANNON PHARMACEUTICALS | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00896/AM16/ | RLA File :03/95/040/00134/AM16/ | Lic.No/Date:0310796838 24.06.2015 | Defer Date: 15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 501 | **Case No.:56/8/82-ALC4/2015** | Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00852/AM16/ | RLA File :09/24/040/00718/AM15/ | Lic.No/Date:0910062245 24.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 502 | **Case No.:3/6/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00599/AM16/ | RLA File :09/24/040/00179/AM16/ | Lic.No/Date:0910062259 30.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 503 | **Case No.:4/6/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00600/AM16/ | RLA File :09/24/040/00188/AM16/ | Lic.No/Date:0910062261 30.06.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 504 | **Case No.:89/8/82-ALC4/2015** | Party Name:CATAPHARMA CHEMICALS PVT. LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00885/AM16/ | RLA File :31/83/040/00027/AM16/ | Lic.No/Date:3110065523 01.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 505 | **Case No.:5/6/82-ALC4/2015** | Party Name:GULBRANDSEN CHEMICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00601/AM16/ | RLA File :34/24/040/00091/AM16/ | Lic.No/Date:3410041336 01.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 506 | **Case No.:109/8/82-ALC4/2015** | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00905/AM16/ | RLA File :03/95/040/00038/AM16/ | Lic.No/Date:0310796997 01.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 507 | **Case No.:112/8/82-ALC4/2015** | Party Name:UNIMAX CHEMICALS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00908/AM16/ | RLA File :03/95/040/00243/AM16/ | Lic.No/Date:0310797015 02.07.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/437/2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Azithromycin Monohydrate USP | 1kg | Azithromycin dihydrate | 1.05 |

RA may take further action accordingly.

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| 508 | **Case No.:101/8/82-ALC4/2015** | Party Name:ZENITH DYEINTERMEDIATES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00897/AM16/ | RLA File :03/95/040/00085/AM16/ | Lic.No/Date:0310797037 02.07.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken by NC in its meeting No.3/82 dated 2.5.2013 on the basis of written comments of Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2011-Ch. II dated 11.4.2013, it was decided to ratify norms on repeat basis under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed |
|---|---|---|---|---|
| NAS-5 (2-Diazo-1-Napthol-5 Sulfonic Acid, Sodium Salt | 1 kg | Tobias Acid 97% Min. Or | | 1.618 kg |
| | | Sulfo Tobias (Purity 65% min on 100% basis) | | 1.798 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 509 | **Case No.:48/8/82-ALC4/2015** | Party Name:ARIHANTANAM LIFECARE PVT. LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00844/AM16/ | RLA File :52/24/040/00019/AM16/ | Lic.No/Date:5210041569 03.07.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken in meeting no. 05/82 dated 25.06.2015, it was decided to ratify norms on repeat basis under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed (kg) |
|---|---|---|---|---|
| Lumefantrine | 1 kg | (Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA) | | 0.8691 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 510 | **Case No.:9/6/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00605/AM16/ | RLA File :09/24/040/00176/AM16/ | Lic.No/Date:0910062314 07.07.2015 | Defer Date:15.10.2015 |

**Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.

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| 511 | **Case No.:130/8/82-ALC4/2015** | Party Name:CONCORD BIOTECH LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00926/AM16/ | RLA File :08/24/040/00107/AM16/ | Lic.No/Date:0810135624 07.07.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/70/2015-PI (Norms) dt. Sept. 2015 as per

details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Mycophenolate Mofteil Powder Foam | 1kg | Mycophenolic Acid | 0.941 |

RA may take further action accordingly.

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| 512 | **Case No.:98/8/82-ALC4/2015** | Party Name:HONEST BIO-VET PVT. LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00894/AM16/ | RLA File :08/24/040/00109/AM16/ | Lic.No/Date:0810135630 07.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 513 | **Case No.:104/8/82-ALC4/2015** | Party Name:POLYDRUG LABORATORIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00900/AM16/ | RLA File :03/95/040/00219/AM16/ | Lic.No/Date:0310797101 07.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 514 | **Case No.:129/8/82-ALC4/2015** | Party Name:SUPREET CHEMICALS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00925/AM16/ | RLA File :03/95/040/00237/AM16/ | Lic.No/Date:0310797113 08.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 515 | **Case No.:57/8/82-ALC4/2015** | Party Name:JAGSONPAL PHARMACEUTICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00853/AM16/ | RLA File :05/23/040/00114/AM16/ | Lic.No/Date:0510394864 09.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 516 | **Case No.:54/8/82-ALC4/2015** | Party Name:JODAS EXPOIM PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deferred** |
| | HQ File :01/82/050/00850/AM16/ | RLA File :05/23/040/00150/AM16/ | Lic.No/Date:0510394862 09.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 517 | **Case No.:50/8/82-ALC4/2015** | Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00846/AM16/ | RLA File :06/24/040/00014/AM16/ | Lic.No/Date:0610038189 09.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DBT. | | | |

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| 518 | **Case No.:103/8/82-ALC4/2015** | Party Name:SUNSHIELD CHEMICALS LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00899/AM16/ | RLA File :03/95/040/00266/AM16/ | Lic.No/Date:0310797135 09.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 519 | **Case No.:106/8/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00902/AM16/ | RLA File :03/95/040/00149/AM16/ | Lic.No/Date:0310797161 10.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 520 | **Case No.:105/8/82-ALC4/2015** | Party Name:ZIM LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00901/AM16/ | RLA File :03/95/040/00281/AM16/ | Lic.No/Date:0310797177 10.07.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of DEPARTMENT OF C&PC vide letter No.35011/375/2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | Qty.kg |
|---|---|---|---|
| Nicardipine Hcl SR Pellets 50mg | 1kg | Nicardipine Hcl | 0.2196 |

RA may take further action accordingly.

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| 521 | **Case No.:58/8/82-ALC4/2015** | Party Name:INDO PHYTO CHEMICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00854/AM16/ | RLA File :05/23/040/00069/AM16/ | Lic.No/Date:0510394892 14.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 522 | **Case No.:72/8/82-ALC4/2015** | Party Name:INDO PHYTO CHEMICALS PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00868/AM16/ | RLA File :05/23/040/00068/AM16/ | Lic.No/Date:0510394891 14.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 523 | **Case No.:85/8/82-ALC4/2015** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00881/AM16/ | RLA File :05/24/040/00167/AM16/ | Lic.No/Date:0510394902 15.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 524 | **Case No.:113/8/82-ALC4/2015** | Party Name:UNIJULES LIFE SCIENCES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00909/AM16/ | RLA File :03/95/040/00299/AM16/ | Lic.No/Date:0310797251 15.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 525 | **Case No.:70/8/82-ALC4/2015** | Party Name:ZEISS PHARMACEUTICALS PVT.LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00866/AM16/ | RLA File :22/24/040/00024/AM16/ | Lic.No/Date:2210015267 15.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 526 | **Case No.:52/8/82-ALC4/2015** | Party Name:AMI ORGANICS PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00848/AM16/ | RLA File :52/24/040/00026/AM16/ | Lic.No/Date:5210041581 16.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 527 | **Case No.:49/8/82-ALC4/2015** | Party Name:M.L.A. INDUSTRIES | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00845/AM16/ | RLA File :06/24/040/00015/AM16/ | Lic.No/Date:0610038193 16.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 528 | **Case No.:120/8/82-ALC4/2015** | Party Name:PERFECT VITAMINS PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00916/AM16/ | RLA File :03/95/040/00304/AM16/ | Lic.No/Date:0310797293 16.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 529 | **Case No.:116/8/82-ALC4/2015** | Party Name:PRASOL CHEMICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00912/AM16/ | RLA File :03/95/040/00216/AM16/ | Lic.No/Date:0310797284 16.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 530 | **Case No.:93/8/82-ALC4/2015** | Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO) | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Deferred** |
| | HQ File :01/82/050/00889/AM16/ | RLA File :31/83/040/00050/AM16/ | Lic.No/Date:3110065541 17.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to call for COA from foreign supplier and deferred the case. | | | |

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| 531 | **Case No.:55/8/82-ALC4/2015** | Party Name:JUBILANT LIFE SCIENCES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00851/AM16/ | RLA File :05/23/040/00142/AM16/ | Lic.No/Date:0510394969 17.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 532 | **Case No.:44/8/82-ALC4/2015** | Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00840/AM16/ | RLA File :31/83/040/00057/AM16/ | Lic.No/Date:3110065540 17.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 533 | **Case No.:84/8/82-ALC4/2015** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00880/AM16/ | RLA File :05/24/040/00121/AM16/ | Lic.No/Date:0510394909 17.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 534 | **Case No.:102/8/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00898/AM16/ | RLA File :03/95/040/00297/AM16/ | Lic.No/Date:0310797490 21.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 535 | **Case No.:122/8/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00918/AM16/ | RLA File :03/95/040/00300/AM16/ | Lic.No/Date:0310797471 21.07.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 536 | **Case No.:123/8/82-ALC4/2015** | Party Name:LUPIN LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00919/AM16/ | RLA File :03/95/040/00298/AM16/ | Lic.No/Date:0310797489 21.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 537 | **Case No.:71/8/82-ALC4/2015** | Party Name:KLJ PLASTICIZERS LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00867/AM16/ | RLA File :05/23/040/00161/AM16/ | Lic.No/Date:0510395027 22.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 538 | **Case No.:83/8/82-ALC4/2015** | Party Name:VARUN MEDIMPEX INC. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00879/AM16/ | RLA File :05/24/040/00195/AM16/ | Lic.No/Date:0510395044 22.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms. The Committee noted that DEPARTMENT OF C&PC vide letter No.46011/104/2009-PC-II dated 10.9.2015 has sought following information from the firm:<br>1. Detailed manufacturing process, material balance, steps involved in the manufacturing process, wastage at each level of step involved in the manufacture with its justification and documentary evidence/back up calculation duly certified by CE.<br>2. Chartered Accountant certified production of export products and corresponding consumption of inputs (both indigenous and imported) for the last three financial years.<br>3. If feasible, sample of the products<br>4. Any other relevant information. | | | |

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| 539 | **Case No.:1/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00797/AM16/ | RLA File :09/24/040/00236/AM16/ | Lic.No/Date:0910062367 23.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 540 | **Case No.:2/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00798/AM16/ | RLA File :09/24/040/00246/AM16/ | Lic.No/Date:0910062368 23.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 541 | **Case No.:3/8/82-** | Party Name:HETERO | Meet No/Date:8/82- | **Status:Case** |

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| | **ALC4/2015** | LABS LIMITED | ALC4/2015<br>16.09.2015 | **Deferred** |
| | HQ File<br>:01/82/050/00799/AM16/ | RLA File<br>:09/24/040/00235/AM16/ | Lic.No/Date:0910062369<br>23.07.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 542 | **Case No.:4/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00800/AM16/ | RLA File<br>:09/24/040/00237/AM16/ | Lic.No/Date:0910062370<br>23.07.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 543 | **Case No.:80/8/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Deferred** |
| | HQ File<br>:01/82/050/00876/AM16/ | RLA File<br>:05/24/040/00192/AM16/ | Lic.No/Date:0510395055<br>23.07.2015 | Defer<br>Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| **Case No.:81/8/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Approved** |
| HQ File<br>:01/82/050/00877/AM16/ | RLA File<br>:05/24/040/00197/AM16/ | Lic.No/Date:0510395053<br>23.07.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/ 495 /2014-PI (Norms) dt. March 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. |
|---|---|---|---|---|
| SITAGLIPTIN PHOSPHATE MONOHYDRATE | 1kg | 1 | (R)-3-((tert-butoxycarbonyl)amino)-4-(2,4,5-trifluorophenyl)butanoic acid (SG04) | 1.00kg |
| | | 2 | 3-(trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride | 0.80kg |
| | | 3 | N-Hydroxybenzotriazole(HOBT) | 0.50kg |
| | | 4 | Methanol | 3.65 lit./kg |
| | | 5 | Isopropyl alcohol | 6.10 lit/kg |
| | | 6 | Methylene Dichloride | 15.25 lit/kg |

RA may take further action accordingly.

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| 545 | **Case No.:82/8/82-ALC4/2015** | Party Name:MOREPEN LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015<br>16.09.2015 | **Status:Case Approved** |
| | HQ File<br>:01/82/050/00878/AM16/ | RLA File<br>:05/24/040/00198/AM16/ | Lic.No/Date:0510395056<br>23.07.2015 | Defer Date: |
| | **Decision :** Committee considered the case as per agenda and in light of earlier decision taken by NC in its meeting No.10/82 dated 12.11.2014 on the basis of written comments received from | | | |

Department of Pharmaceuticals vide their OM No. 35011/183/2014-PI(Norms) dated 12.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. Allowed Kg/kg |
|---|---|---|---|---|
| Rosuvastatin Calcium | 1kg | 1 | Tert-butyl-2-((4R,6S)-6-((E)-2-(4 (-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl) amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate | 1.425 |
| | | 2 | Methanol | 2.53 |
| | | 3 | Tert-butyl methyl ether (MTBE) | 0.79 |

RA concerned may take further necessary action as per above decision of NC.

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| 546 | **Case No.:119/8/82-ALC4/2015** | Party Name:SI GROUP INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00915/AM16/ | RLA File :03/95/040/00322/AM16/ | Lic.No/Date:0310797595 23.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 547 | **Case No.:79/8/82-ALC4/2015** | Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00875/AM16/ | RLA File :05/24/040/00110/AM16/ | Lic.No/Date:0510395084 24.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| **Case No.:9/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| HQ File :01/82/050/00805/AM16/ | RLA File :09/24/040/00147/AM16/ | Lic.No/Date:0910062382 27.07.2015 | Defer Date: |

**Decision :** Committee considered case as per agenda and in light of earlier decision taken by NC in its meeting No.14/82 dated 22.12.2014 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Export Qty. | Sl.No. | Import items | Qty. allowed (kg/kg) |
|---|---|---|---|---|
| MEROPENEM FOR INJECTION (MEROPENEM STERILE) | 1 kg | 1. | MeropenemTrihydrate (Non-sterile) | 0.987 |
| | | 2. | Carbon Enoanticormos(Activated Carbon) | 0.049 |
| | | 3. | Acetone | 2.50 |

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| | RA may take appropriate action as per the decision of Norms Committee. |

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| 549 | **Case No.:10/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00806/AM16/ | RLA File :09/24/040/00215/AM16/ | Lic.No/Date:0910062383 27.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 550 | **Case No.:115/8/82-ALC4/2015** | Party Name:MERCK LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00911/AM16/ | RLA File :03/95/040/00321/AM16/ | Lic.No/Date:0310797685 27.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 551 | **Case No.:117/8/82-ALC4/2015** | Party Name:PRASOL CHEMICALS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00913/AM16/ | RLA File :03/95/040/00250/AM16/ | Lic.No/Date:0310797677 27.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| | **Case No.:114/8/82-ALC4/2015** | Party Name:ZENITH DYEINTERMEDIATES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00910/AM16/ | RLA File :03/95/040/00318/AM16/ | Lic.No/Date:0310797689 27.07.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken by NC in its meeting No.3/82 dated 2.5.2013 on the basis of written comments of Department of Chemicals and Petrochemicals vide their U.O No. 14010/99/2011-Ch. II dated 11.4.2013, it was decided to ratify norms on repeat basis under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

| Export product | Exp. Qty. | Sl.No. | Import items | Qty. allowed |
|---|---|---|---|---|
| NAS-5 (2-Diazo-1-Napthol-5 Sulfonic Acid, Sodium Salt | 1 kg | | Tobias Acid 97% Min.<br>Or | 1.618 kg |
| | | | Sulfo Tobias (Purity 65% min on 100% basis) | 1.798 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 553 | **Case No.:137/8/82-ALC4/2015** | Party Name:ZENITH DYEINTERMEDIATES LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Approved** |
| | HQ File :01/82/050/00933/AM16/ | RLA File :03/95/040/00291/AM16/ | Lic.No/Date:0310797692 27.07.2015 | Defer Date: |

**Decision :** In the light of earlier decision taken by NC in its meeting No.04/AM13 dated 24.4.2012 and written comments then received from Department of Chemicals and

Petrochemicals vide their U.O No. 14010/99/2011-Ch. II dated 4.4.2012, it was decided to ratify norms on repeat basis under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:

| Export Product | Export Quantity | Import Product | Quantity allowed |
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| Sulfo Tobias Acid Purified-65% Min | 1 kg | Sulfo Tobias Acid | 1.230 kg |

RA may take appropriate action as per the decision of Norms Committee.

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| 554 | **Case No.:11/8/82-ALC4/2015** | Party Name:INTER LABS (INDIA)PVT LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00807/AM16/ | RLA File :09/24/040/00249/AM16/ | Lic.No/Date:0910062391 28.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 555 | **Case No.:118/8/82-ALC4/2015** | Party Name:ORION CHEM PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00914/AM16/ | RLA File :03/95/040/00337/AM16/ | Lic.No/Date:0310797764 28.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 556 | **Case No.:73/8/82-ALC4/2015** | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00869/AM16/ | RLA File :05/24/040/00213/AM16/ | Lic.No/Date:0510395102 28.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 557 | **Case No.:12/8/82-ALC4/2015** | Party Name:COVALENT LABORATORIES PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00808/AM16/ | RLA File :09/24/040/00250/AM16/ | Lic.No/Date:0910062397 29.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 558 | **Case No.:13/8/82-ALC4/2015** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00809/AM16/ | RLA File :09/24/040/00243/AM16/ | Lic.No/Date:0910062398 29.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 559 | **Case No.:14/8/82-ALC4/2015** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00810/AM16/ | RLA File :09/24/040/00241/AM16/ | Lic.No/Date:0910062399 29.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 560 | **Case No.:15/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00811/AM16/ | RLA File :09/24/040/00261/AM16/ | Lic.No/Date:0910062400 29.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 561 | **Case No.:99/8/82-ALC4/2015** | Party Name:SURVIVAL TECHNOLOGIES PVT.LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00895/AM16/ | RLA File :03/95/040/00313/AM16/ | Lic.No/Date:0310797796 29.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 562 | **Case No.:16/8/82-ALC4/2015** | Party Name:AKTINOS PHARMA PVT LTD, | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00812/AM16/ | RLA File :09/24/040/00229/AM16/ | Lic.No/Date:0910062415 30.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 563 | **Case No.:37/8/82-ALC4/2015** | Party Name:DHANUKA LABORATORIES LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00833/AM16/ | RLA File :05/23/040/00183/AM16/ | Lic.No/Date:0510395134 30.07.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 564 | **Case No.:17/8/82-ALC4/2015** | Party Name:VIVIMED LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00813/AM16/ | RLA File :09/24/040/00251/AM16/ | Lic.No/Date:0910062426 03.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from DEPARTMENT OF C&PC | | | |

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| 565 | **Case No.:96/8/82-ALC4/2015** | Party Name:OTSUKA CHEMICAL ( INDIA ) PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |

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| | HQ File :01/82/050/00892/AM16/ | RLA File :05/24/040/00216/AM16/ | Lic.No/Date:0510395233 06.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals. | | | |

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| 566 | **Case No.:19/8/82-ALC4/2015** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00815/AM16/ | RLA File :09/24/040/00267/AM16/ | Lic.No/Date:0910062455 07.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 567 | **Case No.:18/8/82-ALC4/2015** | Party Name:HONOUR LAB LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00814/AM16/ | RLA File :09/24/040/00270/AM16/ | Lic.No/Date:0910062454 07.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 568 | **Case No.:23/8/82-ALC4/2015** | Party Name:ALPHAMED FORMULATIONS P LTD. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00819/AM16/ | RLA File :09/24/040/00091/AM16/ | Lic.No/Date:0910062478 11.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 569 | **Case No.:21/8/82-ALC4/2015** | Party Name:DIVIS LABORATORIES LTD., | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Approved** |
| | HQ File :01/82/050/00817/AM16/ | RLA File :09/24/040/00265/AM16/ | Lic.No/Date:0910062463 11.08.2015 | Defer Date: |

**Decision :** The committee decided to ratify the norms based on the recommendation of DEPARTMENT OF C&PC vide letter No.35011/636/2014-PI (Norms) dt. 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg |
|---|---|---|---|---|
| Fumaraldehyde BIS (Dimethyl Acetal) | 1kg | 1 | Furan | 0.60 |
| | | 2 | Methanol | 3.43 |
| | | 3 | Chloroform | 1.00 |

RA may take further action accordingly.

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| 570 | **Case No.:22/8/82-ALC4/2015** | Party Name:GRANULES INDIA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00818/AM16/ | RLA File :09/24/040/00287/AM16/ | Lic.No/Date:0910062467 11.08.2015 | Defer Date:15.10.2015 |

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| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 571 | **Case No.:25/8/82-ALC4/2015** | Party Name:ARENE LIFE SCIENCES LIMITED. | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00821/AM16/ | RLA File :09/24/040/00112/AM16/ | Lic.No/Date:0910062498 13.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 572 | **Case No.:24/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00820/AM16/ | RLA File :09/24/040/00262/AM16/ | Lic.No/Date:0910062490 13.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 573 | **Case No.:27/8/82-ALC4/2015** | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00823/AM16/ | RLA File :09/24/040/00271/AM16/ | Lic.No/Date:0910062515 18.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 574 | **Case No.:26/8/82-ALC4/2015** | Party Name:HONOUR LAB LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00822/AM16/ | RLA File :09/24/040/00292/AM16/ | Lic.No/Date:0910062510 18.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 575 | **Case No.:28/8/82-ALC4/2015** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00824/AM16/ | RLA File :09/24/040/00313/AM16/ | Lic.No/Date:0910062532 25.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 576 | **Case No.:133/8/82-ALC4/2015** | Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00929/AM16/ | RLA File :09/24/040/00227/AM16/ | Lic.No/Date:0910062545 28.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 577 | **Case No.:131/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:deferred** |
| | HQ File :01/82/050/00927/AM16/ | RLA File :09/24/040/00324/AM16/ | Lic.No/Date:0910062542 28.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 578 | **Case No.:132/8/82-ALC4/2015** | Party Name:HETERO LABS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00928/AM16/ | RLA File :09/24/040/00325/AM16/ | Lic.No/Date:0910062543 28.08.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

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| 579 | **Case No.:134/8/82-ALC4/2015** | Party Name:HETERO DRUGS LIMITED | Meet No/Date:8/82-ALC4/2015 16.09.2015 | **Status:Case Deferred** |
| | HQ File :01/82/050/00930/AM16/ | RLA File :09/24/040/00336/AM16/ | Lic.No/Date:0910062550 03.09.2015 | Defer Date:15.10.2015 |
| | **Decision :** The Committee considered the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals | | | |

**Manual Agenda for NC Meeting No.08/82/2015**
**Scheduled to be held on 16.09.2015 but actually held on 21.09.2015**

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| Case No. B- 01<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Deepak Nitrite Ltd.<br>File No.01/82/50/01000/AM-12<br>Adv.Auth. No. 3110052056 dt. 22.12.2011 |
| Decision: The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D0/o C&PC. | |

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| Case No. B- 02<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Naprod Life Sciences Pvt Ltd<br>File No.01/82/50/01065/AM-14<br>Adv.Auth. No. 0310760768 dt. 05.12.2013 |
| Decision: The Committee consider the case for ratification of norms and decided to defer the case for want of comments from DIPP. | |

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| Case No. B- 03<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Wanbury Ltd<br>File No.01/82/50/00492/AM-12<br>Adv.Auth. No. 0310641073 dt. 07.07.2011 |

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Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/35 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty. |
|---|---|---|---|---|
| PAROXETINE HYDROCHLORIDE EP | 1kg | 1 | (3S,4R(-4-FLUOROPHENYL)-3-HYDROXYMETHYL-1-METHYLPIPERDINE(S-CARBOINOL) | 0.810 kg /kg |
| | | 2 | TOSYL CHLORIDE | 0.98 kg /kg |
| | | 3 | TRIETHYLAMINE | 0.68 kg /kg |
| | | 4 | DIMETHYL AMINO PYRIDINE | 0.017 kg /kg |
| | | 5 | DICHLOROMETHANE | 7.95 lit./kg |
| | | 6 | SESAMOL | 0.55 kg./kg |
| | | 7 | TOLUENE | 4.65 lit./kg |
| | | 8 | PHENYL CHLOFORMATE | 0.64 lit/kg |
| | | 9 | METHANOL | 0.40 lit/kg |

RA may take further action accordingly.

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| Case No. B- 04<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Scitech Specialities Pvt Ltd<br>File No.01/82/50/00667/AM-10<br>Adv.Auth. No. 0310543476 dt. 30.10.2009 |

Decision: The Committee consider the case for correction in the name of export product and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| Case No. B- 05<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Sanofi India Ltd<br>File No.01/82/50/01125/AM-13<br>RLA File No.03/95/040/00465/AM13<br>Adv.Auth. No. 0310717240 dt. 14.12.2012 |

Decision: The Committee consider the case for correction in file number and UOM of export product from 1kg to 1 Pack as per agenda.

The Committee decided to correct the file number, authorisation number as mentioned above. The Committee also amend the UOM of export product from “1kg to 1 Pack” without any change in the norms already ratified in respect of above Authorisation.

RA may take further necessary action as per decision of NC.

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| Case No. B- 06<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. RA Chem Pharma Ltd<br>File No.01/82/50/00219/AM-12<br>Adv.Auth. No. 0910046667 dt. 06.05.2011 |

Decision: The Committee in light of written comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/358/2011-PI(Norms) dated 31.3.2012 decided to call for production vis-à-vis actual consumption data duly certified by Central Excise Authorities from the firm.

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| Case No. B- 07 | M/s. Pharmazell (India) Pvt Ltd |

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| M.No.08/AM 16<br>Date 16.09.2015 | File No.01/82/162/00138/AM-15 |
| Decision: The Committee consider the case for correction in the name of export product and decided to defer the case for want of comments from D/o Pharmaceuticals. | |

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| Case No. B- 08<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Makson Inds. Pvt Ltd<br>File No.01/82/050/00889/AM-13<br>Adv.Auth. No.0310710561 dt 26.09.2012 |
| Decision: The Committee consider this case for correction in the description of import items under Para 4.07 of HBP. The Committee noted that O/o Development Commissioner MSME vide letter No.23(2)/2014-Chem dated 30.07.2015, 09.09.2015 and 15.09.2015 has requested firm to provide copy of the approved formulation by the concerned Drug Authority of the export items. Firm vide letter dated 14.09.2015 has submitted copy of export order dated 1.7.2012. The Committee decided send a copy said letter to MSME and defer the case for want of comments of MSME. | |

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| Case No. B- 09<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Lotus Enterprise<br>File No.01/82/050/01148/AM-07<br>Adv.Auth. No.0310403889 dt 12.09.2006 |
| Decision: The Committee consider the case for correction in the name of export product and decided to defer the case for want of comments from DEPARTMENT OF C&PC | |

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| Case No. B- 10<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Sterling Auxiliaries Pvt Ltd<br>File No.01/82/050/00996/AM-11<br>Adv.Auth. No.0310599495 dt. 01.11.2010 |
| Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC | |

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| Case No. B- 11<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Pramod Exports Pvt Ltd<br>File No.01/82/050/00531/AM-11<br>Adv.Auth. No.0510267798 dt. 08.07.2010 |

Decision: Committee considered case as per agenda and in light of the earlier decision taken by NC in its meeting No.32/82 dt. 08.11.2011 decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product | Export Qty. | Sl.No. | Import items | Qty. allowed |
|---|---|---|---|---|
| Kombinil-Duo Ear/Eye Drops 5 ml pack containing Ciprofloxacin 0.3% and Dexamethasone 0.1% | 1 pack | 1. | Dexamethasone | 5.1 mg/5 ml pack |

RA concerned may take further necessary action as per above decision of NC.

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| Case No. B- 12<br>M.No.08/AM 16 | M/s. Adcock Ingram Ltd<br>File No.01/82/050/00734/AM-13 |

| Date 16.09.2015 | Adv.Auth. No.0710090488 dt. 30.08.2012 |
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Decision: The Committee considered the case for revision of norms as per agenda under Para 4.07 of HBP.

The Committee in light of comments of the representative of D/o Pharmaceuticals in the meeting decided to revised the norms as details given below:-

| Sl.No. | Export item | | Import item | Qty. |
|---|---|---|---|---|
| 1 | Calcium Carbonate 1250 mg Glycine 537.7mg tablets | 1 number tablet | Glycine USP/BP | 535.7mg (net to net ) |
| | | | Calcium Carbonate Dense BP/USP | 1275mg |

RA may take further necessary action as per decision of NC.

| Case No. B- 13<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Adcock Ingram Ltd<br>File No.01/82/050/00597/AM-13<br>Adv. Auth. No.0710083853 dt. 11.11.2011 |
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The Committee considered the case for revision of norms as per agenda under Para 4.07 of HBP.

The Committee in light of comments of the representative of D/o Pharmaceuticals in the meeting decided to revised the norms as details given below:-

| Sl.No. | Export item | | Import item | Qty. |
|---|---|---|---|---|
| 1 | Calcium Carbonate 1250 mg Glycine 537.7mg tablets | 1 number tablet | Glycine USP/BP | 535.7mg (net to net ) |
| | | | Calcium Carbonate Dense BP/USP | 1275mg |

RA may take further necessary action as per decision of NC.

| Case No. B- 14<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Camphor & Allied Products Ltd<br>File No.01/82/050/01098/AM-14<br>Adv.Auth. No.0310762311 dt. 18.12.2013 |
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Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC

| Case No. B- 15<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Camphor & Allied Products Ltd<br>File No.01/82/050/00950/AM-14<br>Adv.Auth. No.0310754842 dt. 22.10.2013 |
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Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC

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| Case No. B- 16<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Camphor & Allied Products Ltd<br>File No.01/82/050/00741/AM-13<br>Adv.Auth. No.0310706272 dt. 24.08.2012 |
| Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC | |

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| Case No. B- 17<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Camphor & Allied Products Ltd<br>File No.01/82/050/00623/AM-13<br>Adv.Auth. No.0310704836 dt. 10.08.2012 |
| Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC | |

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| Case No. B- 18<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Camphor & Allied Products Ltd<br>File No.01/82/050/01071/AM-13<br>Adv.Auth. No.0310712193 dt. 09.10.2012 |
| Decision: The Committee consider the case for correction in the description of import items and decided to defer the case for want of comments from DEPARTMENT OF C&PC | |

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| Case No. B- 19<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Indo Phyto Chemicals Pvt Ltd<br>File No.01/82/050/00047/AM-15<br>Adv.Auth. No.0510376464 dt. 17.01.2014 |

Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/166/2014-PI (Norms) dt. October, 2014 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg/kg |
|---|---|---|---|---|
| Testosterone Enanthate | 1kg | 1 | Etherified AD (3-Ethoxy-androsta-3,5-diene-17 one) | 1.00 |

RA may take further action accordingly.

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| Case No. B- 20<br>M.No.08/AM 16<br>Date 16.09.2015 | M/s. Indo Phyto Chemicals Pvt Ltd<br>File No.01/82/050/00514/AM-14<br>Adv.Auth. No.0510358451 dt. 02.07.2013 |

Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide letter No.35011/688/2013-PI (Norms) dt. 1.4.2014 as per details given below or as applied by the firm whichever is less:-

| Export product | Qty. | Import items | | Qty.kg/kg |
|---|---|---|---|---|
| Nandrolone Phenylpropionate | 1kg | 1 | 19-Nor-4-Androstene-3,17-Dione | 1.008 |
| | | 2 | Sodium Borohydried | 0.108 |
| | | 3 | Triethyl Orthoformate | 0.857 |
| | | 4 | Piridine | 0.433 |

RA may take further action accordingly.

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